

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 90 OF 2021 (SZ)

IN THE MATTER OF:

Naveen Kumar Jalagam,
Telangana

....

Applicant(s)

Versus

State of Telangana & Others

....

Respondent(s)

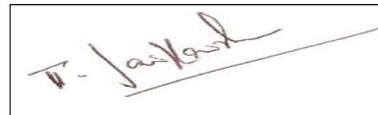
REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R2)

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Place: Hyderabad
Date: 04-07-2024.



COUNSEL FOR RESPONDENT No. 2

REPORT DATED 03-07-2024 OF THE TELANGANA POLLUTION CONTROL BOARD (RESPONDENT NO.2) IN OA NO. 90 OF 2021 FILED BY SRI.JALAGAM NAVEEN KUMAR AGAINST THE POLLUTION PROBLEMS OF PARBOILED RICE MILLS LOCATED IN KOMARABANDA (V), KODAD (M), SURYAPET DISTRICT.

It is to submit that Sri.Jalagam Naveen Kumar, Komarabanda (V), Kodad (M), Suryapet District has filed OA No. 90 of 2021 in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai against the pollution problems caused by parboiled rice mills (11 Nos) located in the area.

The Hon'ble NGT reviewed the matter on 31.01.2024 and directed the Telangana State Pollution Control Board to produce guidelines based on which 'Consent to Establish' or 'Consent to Operate' was being issued to the Parboiled Rice Industries. Accordingly, the Respondent Board has filed a report dated:06.11.2023 & 04.03.2024 submitting the guidelines being followed by the Respondent Board (**Annexure – I & II**).

The Hon'ble NGT during hearing held on 07.03.2024, taken on record the report dated: 04.03.2024 filed by the Respondent Board and posted the matter for final hearing.

It is further submitted that the Board inspected the Respondent industries latest on 24.02.2024 and the status is submitted as given below:

S. No.	Name & Address of the industry	Latest Status
1	M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd., Sy.No. 185/5, Komarabanda (V), Kodad (M), Suryapet District (R4)	<ol style="list-style-type: none"> 1. The industry obtained CFO from the Board vide order dated 22.01.2022 with validity of 31.12.2031 for Parboiled Rice - 42 TPD. 2. During the inspection, the industry is operating steamed rice milling only. 3. As per the analysis report of the stack monitoring conducted on 24.02.2024, the value of SPM is 79 mg/Nm³ against the standard 115 mg/Nm³. 4. As per the analysis report of the AAQ monitoring conducted on 24.02.2024, the value of PM₁₀ is 75 µg/m³ against the standard 100 µg/m³, the value of SO₂ is 5 µg/m³ against standard 80 µg/m³ & the value of NO₂ is 24 against standard 80 µg/m³. 5. The Respondent Board reviewed the Respondent industry before the Board's Task Force committee meeting held latest on 22.03.2024 and issued certain directions to the industry vide order dated: 18.04.2024. (Annexure – III)

2	M/s. Sri Venkateshwara Rice Industries Pvt Ltd, Sy.No.242/4, Komara banda (V), Kodad (M), Suryapet District (R5)	<ol style="list-style-type: none"> 1. The industry has obtained CFO of the Board vide order dated 08.08.2022 with validity up to 31.07.2032. 2. During inspection, the industry is operating parboiled Rice milling activity. 3. As per the analysis report of the ETP Outlet collected on 23.02.2024, the value of BOD is 21 mg/l against the standard 100 mg/l for ETP outlet. 4. As per the analysis report of the stack monitoring conducted on 23.02.2024, the value of SPM is 87 mg/Nm³ against the standard 115 mg/Nm³. 5. As per the analysis report of AAQ monitoring conducted on 24.02.2024, the values of PM₁₀ is 82 µg/m³ against the standard 100 µg/m³, the value of SO₂ is 05 µg/m³ against the standard 80 µg/m³ & the value of NO₂ is 21 µg/m³ against the standard 80 µg/m³ 6. The Respondent Board reviewed the Respondent industry before the Board's Task Force committee meeting held latest on 22.03.2024 and issued Extension of temporary revocation of closure order to the industry vide order dated: 18.04.2024. (Annexure – IV)
3	M/s. Laxmi Ganesh Parboiled Rice Industries, Sy. No. 230/1A, Komarabanda (V), Kodad (M), Suryapet District (R6)	<ol style="list-style-type: none"> 1. The industry has obtained CFO from the Board on 08.10.2018 with validity period up to 31.03.2028. 2. During inspection, the industry is operating Raw rice milling only. 3. As per the analysis report of the AAQ monitoring conducted on 24.02.2024, the values of PM₁₀ 87 µg/m³ against the standard 100 µg/m³, the value of SO₂ is 05 µg/m³ against 80 µg/m³ & the value of NO₂ is 21 µg/m³ against 80 µg/m³ are within the standards. 4. The Respondent Board reviewed the Respondent industry before the Board's Task Force committee meeting held latest on 22.03.2024 and issued Extension of temporary revocation of closure order to the industry vide order dated: 18.04.2024. (Annexure – V)
4	M/s. APR Rice Industry, Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District (R7)	<ol style="list-style-type: none"> 1. The industry has obtained CFO renewal order from the Board vide order dated 11.12.2020 with validity up to 30.09.2030. 2. During inspection, the industry is operating Raw rice milling only. 3. As per the analysis report of AAQ

		<p>monitoring conducted on 24.02.2024, the values of PM₁₀ is 89 µg/m³ against the standard 100 µg/m³, the value of SO₂ is 04 µg/m³ against the standard 80 µg/m³ & the value of NO₂ is 25 µg/m³ against the standard 80 µg/m³</p> <p>4. The Respondent Board reviewed the Respondent industry before the Board's Task Force committee meeting held latest on 22.03.2024 and issued Extension of temporary revocation of closure order to the industry vide order dated: 18.04.2024. (Annexure – VI)</p>
5	M/s. Sri Bhuvaneshwari Parboiled Modern Rice Mill, Sy.No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District (R8)	<p>1. The Board issued renewal of CFO & HWA to the Industry on 23.04.2022 valid upto 31.03.2032.</p> <p>2. During inspection, the industry was not in operation.</p> <p>3. The Respondent Board reviewed the Respondent industry before the Board's Task Force committee meeting held latest on 22.03.2024 and issued Extension of temporary revocation of closure order to the industry vide order dated: 18.04.2024. (Annexure – VII)</p>
6	M/s. Raja Rajeswari Parboiled Rice Industries, Sy. No. 193/1, Komarabanda (V), Kodad (M), Suryapet District (R9)	<p>1. The industry obtained CFO (Amendment) from the Board on 23.06.2023 with validity period up to 30.06.2033.</p> <p>2. During inspection, the industry is operating Raw rice milling activity.</p> <p>3. As per the analysis report of AAQ monitoring conducted on 24.02.2024, the values of PM₁₀ is 78 µg/m³ against the standard 100 µg/m³, the value of SO₂ is 06 µg/m³ against the standard 80 µg/m³ & the value of NO₂ is 22 µg/m³ against the standard 80 µg/m³</p> <p>4. The Respondent Board reviewed the Respondent industry before the Board's Task Force committee meeting held latest on 22.03.2024 and issued Extension of temporary revocation of closure order to the industry vide order dated: 18.04.2024. (Annexure – VIII)</p>
7	M/s. Sri Kanaka mahalaxmi Parboiled Rice Mill, Sy.No.185/2, 185/3, 185/4 & 185/5 Komarabanda (V), Kodad (M), Suryapet District (R10)	<p style="text-align: center;">SICK</p> <p>The industry is sick since more than 2 years and not in operation.</p>
8	M/s. Sri Padmalaya	1. The industry has obtained CFO

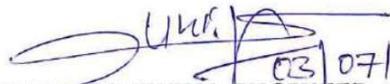
	Parboiled Rice Industry is located at Sy.No. 232, Komarabanda (V), Kodad (M), Suryapet District (R11)	<p>Amendment from the Board on 23.06.2023 with validity period up to 30.06.2033.</p> <p>2. During inspection, the industry was not in operation.</p> <p>3. The Respondent Board reviewed the Respondent industry before the Board's Task Force committee meeting held latest on 22.03.2024 and issued Extension of temporary revocation of closure order to the industry vide order dated: 18.04.2024. (Annexure – IX)</p>
9	M/s. Sri Raghavendra Swamy Parboiled Rice Industry, Sy.No. 234/1 & 242/4, Komarabanda, Kodad (V&M), Suryapet District (R12)	The industry closed its operations and dismantled the machinery.
10	M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy. No. 243, Komarabanda (V), Kodad (M), Suryapet District (R13)	<p>1. The industry obtained CFO from the Board on 23.07.2018 with validity period up to 31.03.2028.</p> <p>2. During inspection, the industry is operating Raw rice milling only.</p> <p>3. As per the analysis report of AAQ monitoring conducted on 23.02.2024, the values of PM₁₀ is 79 µg/m³ against the standard 100 µg/m³, the value of SO₂ is 05 µg/m³ against the standard 80 µg/m³ & the value of NO₂ is 23 µg/m³ against the standard 80 µg/m³</p> <p>4. The Respondent Board reviewed the Respondent industry before the Board's Task Force committee meeting held latest on 22.03.2024 and issued Extension of temporary revocation of closure order to the industry vide order dated: 18.04.2024. (Annexure – X)</p>
11	M/s. Sri Venkataramana Parboiled Modern Rice Mill, Sy No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District (R14)	<p>1. The industry obtained CFO from the Board on 31.12.2018 with validity period up to 31.12.2028.</p> <p>2. During inspection, the industry is operating Steamed rice milling only.</p> <p>3. As per the analysis report of AAQ monitoring conducted on 23.02.2024, the values of PM₁₀ is 85 µg/m³ against the standard 100 µg/m³, the value of SO₂ is 04 µg/m³ against the standard 80 µg/m³ & the value of NO₂ is 25 µg/m³ against the standard 80 µg/m³</p> <p>4. The Respondent Board reviewed the Respondent industry before the Board's Task Force committee meeting held latest on 22.03.2024 and issued Extension of</p>

		temporary revocation of closure order to the industry vide order dated: 18.04.2024. (Annexure – XI)
Note: The Board Officials carried out the Ambient Air Quality Monitoring on the top of the residential building of Sri Lakshmi Narayana, H.No.177, KLR Avenue Colony, Komarambanda Village, Kodad Mandal, Suryapet District. As per the analysis reports the values of PM ₁₀ is 69 µg/m ³ against standard 100 µg/m ³ , the value of SO ₂ is 4 µg/m ³ against the standard 80 µg/m ³ and the value of NO ₂ is 21 µg/m ³ against the standard of 80 µg/m ³		

It is submitted that the Board will monitor the industries regularly for the compliance of conditions / directions issued to control water & air pollution.

Place: Nalgonda.

Date: 03-07-2024.


03/07/2024.
ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
Telangana Pollution Control Board,
Regional Office, Nalgonda.

ENVIRONMENTAL ENGINEER
Telangana Pollution Control Board,
Regional Office, Nalgonda.

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ANNEXURE-I

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No. 90 OF 2021 (SZ)

IN THE MATTER OF:

Naveen Kumar Jalagam,
Telangana

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Applicant(s)

Versus

State of Telangana & Others

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Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R2)

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Place: Hyderabad
Date: 07-11-2023.

1

REPORT DATED 06-11-2023 OF THE TELANGANA STATE POLLUTION CONTROL BOARD (RESPONDENT NO.2) IN OA NO. 90 OF 2021 FILED BY SRI.JALAGAM NAVEEN KUMAR AGAINST THE POLLUTION PROBLEMS OF PARBOILED RICE MILLS LOCATED IN KOMARABANDA (V), KODAD (M), SURYAPET DISTRICT.

It is to submit that Sri.Jalagam Naveen Kumar, Komarabanda (V), Kodad (M), Suryapet District has filed OA No. 90 of 2021 in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai against the pollution problems caused by parboiled rice mills (11 Nos) located in the area.

The TSPCB has submitted latest status report dated 19.07.2023 before the Hon'ble NGT (**Annexure - I**).

The Hon'ble NGT has reviewed the matter on 29.09.2023 and directed the Telangana State Pollution Control Board to produce any guidelines already in existence for the Parboiled Rice activity. The matter is posted for hearing on 09.11.2023.

In this regard, the following is submitted:

1. The Respondent Board vide Circular Memo dated: 06.02.1999 issued guidelines for Parboiled Rice activity (**Annexure - II**).
2. The details of the guidelines are herewith submitted as below:

Storage of Husk	Husk is to be stored in a closed shed only.
Emission Standards	The air pollution control equipment shall be installed to meet the standards prescribed (SPM-115.mg/Nm3)
Effluent Standards	The wastewater shall be treated to meet the standards prescribed by the MoE&F, GOI to dispose on land within the premises of the industry.
Solid Waste	Boiler ash shall be stored in a separate closed shed in one of the corners of the site away from habitation and roads until its final disposal to brick manufacturers.
<ul style="list-style-type: none"> ➤ The new units shall be located at least 0.5-km away from human habitation i.e. boundary of the village/town etc. ➤ The new units shall not be located in the catchment area of drinking water source. ➤ Area of Land requirement for new plants: 	

Plant: Ac. 0.5 and ETP: Ac.0.5:
 To utilize 10 KLD of wastewater, Ac.1.0 of land is required:
 For a plant of 25 TPD capacity, 30 KLD of wastewater will be generated as such about 4 acres of land is required (Plant: Ac. 0.5, ETP: Ac.0.5 and area required of land application of treated wastewater: Ac 3.0)

3. The industries carrying above activities have to provide / implement following control measure for minimizing and controlling pollution:

S.No	Nature of pollution	Control Measures
1	Water pollution	Effluent Treatment Plant (ETP)
2	Air Pollution	Air Pollution Control Equipments (APCEs)
	a. Emissions from chimney	viz., Cyclone dust collector/Mechanical dust collector/Multi cyclone dust collector/Bag filter
	b. Ash handling	Closed Ash Shed
	c. Husk handling	Closed Husk Shed

4. The status of the Respondent Rice mills regarding providing / implement control measure for minimizing and controlling pollution are as given below:

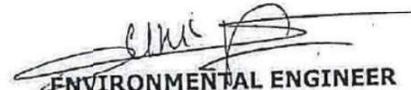
S. No.	Name & Address of the industry	Effluent Treatment Plant (ETP) Provided (Yes/No)	Air Pollution Control Equipments (APCEs) installed to the boilers.
1	M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd., Sy.No. 185/5, Komarabanda (V), Kodad (M), Suryapet District (R4)	ETP consisting of Collection cum Equalization tank, Aeration tank & Settling tank.	4 TPH Boiler provided with Dust bunkers followed by Cyclone dust collector as APCE.
2	M/s. Sri Venkateshwara Rice Industries Pvt Ltd, Sy.No.242/4, Komarabanda (V); Kodad (M), Suryapet District (R5)	ETP consisting of Collection cum primary settling tank, Diffused aeration tank and Secondary settling tank.	12 TPH Boiler provided with Multi Cyclone Dust Collectors followed by Wet scrubber as APCE.
3	M/s. Laxmi Ganesh Parboiled Rice Industries, Sy. No. 230/1A, Komarabanda (V), Kodad (M), Suryapet District (R6)	ETP consisting of Collection cum equalization tank, Diffused aeration tank, Settling tank, Filter feed tank, Multi media filter and Sludge drying beds.	2.5 TPH Boiler provided with Dust bunker followed by Wet scrubber as APCE.
4	M/s. APR Rice Industry, Sy.No.242 & 243, Komarabanda (V), Kodad	ETP consisting of Collection cum equalization tank,	3 TPH Boiler provided with Mechanical Dust

S. No.	Name & Address of the industry	Effluent Treatment Plant (ETP) Provided (Yes/No)	Air Pollution Control Equipments (APCEs) installed to the boilers.
	(M), Suryapet District (R7)	Diffused aeration tank, Settling tank, Filter feed tank, Multi media filter and Sludge drying beds.	Collector & Cyclone dust collector followed by Wet Scrubber as APCE.
5	M/s. Sri Bhuvaneshwari Parboiled Modern Rice Mill, Sy.No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District (R8)	ETP consisting of Collection cum equalization tank, Settling tanks, Diffused aeration tank and Secondary settling tank.	2.5 TPH Boiler provided with Mechanical Dust Collector followed by Wet scrubber as APCE.
6	M/s. Raja Rajeswari Parboiled Rice Industries, Sy. No. 193/1, Komarabanda (V), Kodad (M), Suryapet District (R9)	NA (It's a steam rice mill)	2.5 TPH Boiler provided with Mechanical Dust Collector followed by Cyclone Dust Collector as APCE.
7	M/s. Sri Kanaka mahalaxmi Parboiled Rice Mill, Sy.No.185/2, 185/3, 185/4 & 185/5 Komarabanda (V), Kodad (M), Suryapet District (R10)	SICK The industry is sick since more than 2 years and not in operation.	
8	M/s. Sri Padmalaya Parboiled Rice Industry is located at Sy.No. 232, Komarabanda (V); Kodad (M), Suryapet District (R11)	ETP consisting of Collection cum equalization tank, Settling tanks, Diffused aeration tank and Secondary settling tank.	2 TPH Boiler provided with Mechanical Dust Collector as APCE.
9	M/s. Sri Raghavendra Swamy Parboiled Rice Industry, Sy.No. 234/1 & 242/4, Komarabanda, Kodad (V&M), Suryapet District (R12)	NA (It's a steam rice mill)	3 TPH Boiler provided with Mechanical Dust Collector as APCE.
10	M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy. No. 243, Komarabanda (V), Kodad (M), Suryapet District (R13)	ETP consisting of Collection cum equalization tank, Diffused aeration tank, Settling tank, Filter feed tank, Multi media filter and Sludge drying beds.	3 TPH Boiler provided with Cyclone Dust Collector followed by Wet scrubber as APCE.
11	M/s. Sri Venkataramana Parboiled Modern Rice Mill, Sy No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District (R14)	ETP consisting of Collection cum equalization tank, Diffused aeration tank, Settling tanks, Filter feed tank, Multi media filter.	2 TPH Boiler provided with Mechanical Dust Collector followed by Wet scrubber as APCE.
Note: All above operating industries have provided closed sheds for storage of ash and husk.			

It is submitted that the Board will monitor the industries regularly for the compliance of conditions / directions issued to control water & air pollution.

Place: Nalgonda.

Date: 06-11-2023.


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.

REPORT DATED 04-03-2024 OF THE TELANGANA STATE POLLUTION CONTROL BOARD (RESPONDENT NO.2) IN OA NO. 90 OF 2021 FILED BY SRI.JALAGAM NAVEEN KUMAR AGAINST THE POLLUTION PROBLEMS OF PARBOILED RICE MILLS LOCATED IN KOMARABANDA (V), KODAD (M), SURYAPET DISTRICT.

It is to submit that Sri.Jalagam Naveen Kumar, Komarabanda (V), Kodad (M), Suryapet District has filed OA No. 90 of 2021 in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai against the pollution problems caused by parboiled rice mills (11 Nos) located in the area.

The Hon'ble NGT has reviewed the matter on 31.01.2024 and directed the Telangana State Pollution Control Board to produce guidelines based on which 'Consent to Establish' or 'Consent to Operate' was being issued to the Parboiled Rice Industries. The matter is posted for hearing on 07.03.2024.

The Hon'ble NGT also observed that the Respondent Board has not submitted report producing guidelines on Parboiled Rice Industries, despite granting several adjournments.

However, it is kindly submitted that the Respondent Board has filed a report dated:06.11.2023 submitting the guidelines being followed by the Respondent Board (**Annexure – I**).

In this regard, the following is submitted:

1. The Respondent Board vide Circular Memo dated: 06.02.1999 issued guidelines for Parboiled Rice activity (**Annexure - II**).
2. The details of the guidelines are herewith submitted as below:

Storage of Husk	Husk is to be stored in a closed shed only.
Emission Standards	The air pollution control equipment shall be installed to meet the standards prescribed (SPM-115.mg/Nm3)
Effluent Standards	The wastewater shall be treated to meet the standards prescribed by the MoE&F, GOI to dispose on land within the premises of the industry.
Solid Waste	Boiler ash shall be stored in a separate closed shed in one of the corners of the site away from

	habitation and roads until its final disposal to brick manufacturers.
➤	The new units shall be located at least 0.5 km away from human habitation i.e. boundary of the village/town etc.
➤	The new units shall not be located in the catchment area of drinking water source.
➤	Area of Land requirement for new plants: Plant: Ac. 0.5 and ETP: Ac.0.5. To utilize 10 KLD of wastewater, Ac.1.0 of land is required. For a plant of 25 TPD capacity, 30 KLD of wastewater will be generated as such about 4 acres of land is required (Plant: Ac. 0.5, ETP: Ac.0.5 and area required of land application of treated wastewater: Ac 3.0)

3. The industries carrying above activities have to provide / implement following control measure for minimizing and controlling pollution:

S.No	Nature of pollution	Control Measures
1	Water pollution	Effluent Treatment Plant (ETP)
2	Air Pollution	Air Pollution Control Equipments (APCEs)
	a. Emissions from chimney	viz., Cyclone dust collector/Mechanical dust collector/Multi cyclone dust collector/Bag filter
	b. Ash handling	Closed Ash Shed
	c. Husk handling	Closed Husk Shed

4. The status of the Respondent Rice mills regarding providing / implement control measure for minimizing and controlling pollution are as given below:

S. No.	Name & Address of the industry	Effluent Treatment Plant (ETP) Provided (Yes/No)	Air Pollution Control Equipments (APCEs) installed to the boilers.
1	M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd., Sy.No. 185/5, Komarabanda (V), Kodad (M), Suryapet District (R4)	ETP consisting of Collection cum Equalization tank, Aeration tank & Settling tank.	4 TPH Boiler provided with Dust bunkers followed by Cyclone dust collector as APCE.

S. No.	Name & Address of the industry	Effluent Treatment Plant (ETP) Provided (Yes/No)	Air Pollution Control Equipments (APCEs) installed to the boilers.
2	M/s. Sri Venkateshwara Rice Industries Pvt Ltd, Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District (R5)	ETP consisting of Collection cum primary settling tank, Diffused aeration tank and Secondary settling tank.	12 TPH Boiler provided with Multi Cyclone Dust Collectors followed by Wet scrubber as APCE.
3	M/s. Laxmi Ganesh Parboiled Rice Industries, Sy. No. 230/1A, Komarabanda (V), Kodad (M), Suryapet District (R6)	ETP consisting of Collection cum equalization tank, Diffused aeration tank, Settling tank, Filter feed tank, Multi media filter and Sludge drying beds.	2.5 TPH Boiler provided with Dust bunker followed by Wet scrubber as APCE.
4	M/s. APR Rice Industry, Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District (R7)	ETP consisting of Collection cum equalization tank, Diffused aeration tank, Settling tank, Filter feed tank, Multi media filter and Sludge drying beds.	3 TPH Boiler provided with Mechanical Dust Collector & Cyclone dust collector followed by Wet Scrubber as APCE.
5	M/s. Sri Bhuvaneshwari Parboiled Modern Rice Mill, Sy.No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District (R8)	ETP consisting of Collection cum equalization tank, Settling tanks, Diffused aeration tank and Secondary settling tank.	2.5 TPH Boiler provided with Mechanical Dust Collector followed by Wet scrubber as APCE.
6	M/s. Raja Rajeswari Parboiled Rice Industries, Sy. No. 193/1, Komarabanda (V), Kodad (M), Suryapet District (R9)	NA (It's a steam rice mill)	2.5 TPH Boiler provided with Mechanical Dust Collector followed by Cyclone Dust Collector as APCE.
7	M/s. Sri Kanaka mahalaxmi Parboiled Rice Mill, Sy.No.185/2, 185/3, 185/4 & 185/5 Komarabanda (V), Kodad (M), Suryapet District (R10)	SICK The industry is sick since more than 2 years and not in operation.	
8	M/s. Sri Padmalaya Parboiled Rice Industry is located at Sy.No. 232, Komarabanda (V), Kodad (M), Suryapet District (R11)	ETP consisting of Collection cum equalization tank, Settling tanks, Diffused aeration tank and Secondary settling tank.	2 TPH Boiler provided with Mechanical Dust Collector as APCE.
9	M/s. Sri Raghavendra Swamy Parboiled Rice Industry, Sy.No. 234/1 & 242/4, Komarabanda, Kodad (V&M), Suryapet District (R12)	NA (It's a steam rice mill)	3 TPH Boiler provided with Mechanical Dust Collector as APCE.

(14)

4

S. No.	Name & Address of the industry	Effluent Treatment Plant (ETP) Provided (Yes/No)	Air Pollution Control Equipments (APCEs) installed to the boilers.
10	M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy. No. 243, Komarabanda (V), Kodad (M), Suryapet District (R13)	ETP consisting of Collection cum equalization tank, Diffused aeration tank, Settling tank, Filter feed tank, Multi media filter and Sludge drying beds.	3 TPH Boiler provided with Cyclone Dust Collector followed by Wet scrubber as APCE.
11	M/s. Sri Venkataramana Parboiled Modern Rice Mill, Sy No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District (R14)	ETP consisting of Collection cum equalization tank, Diffused aeration tank, Settling tanks, Filter feed tank, Multi media filter.	2 TPH Boiler provided with Mechanical Dust Collector followed by Wet scrubber as APCE.
Note: All above operating industries have provided closed sheds for storage of ash and husk.			

It is submitted that the Board will monitor the industries regularly for the compliance of conditions / directions issued to control water & air pollution.

Place: Nalgonda.

Date: 04-03-2024.


ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.



(15)
TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

ANNEXURE-III

BY REGD. POST WITH ACK. DUE

**ORDERS ISSUED UNDER WATER (PREVENTION AND CONTROL OF POLLUTION)
ACT, 1974 (AS AMENDED BY ACT 53 OF 1988)**

Order No.NLG-239/TSPCB/TF/HO/2024- 214

Dt:18.04.2024

Sub : TSPCB - M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd., Sy.No.185/5, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - **DIRECTIONS** - Issued - Reg.

Ref : 1. TSPCB, ZO RCP Directions Order No.NLG-564/TSPCB/ZO/RCP/LH/2019 - 716 dated 08.07.2019.
2. CFO & HWA renewal order dt.21.01.2022 valid upto 31.12.2031.
3. Directions Order issued on 07.07.2021, 27.01.2022, 17.08.2022 & latest on 09.03.2023.
4. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
5. Inspection of the industry by the Board Officials on 24.02.2024.
6. Hearing held on 22.03.2024.

* * * * *

1. **WHEREAS**, you are operating the industry located at Sy.No.185/5, Komarabanda (V), Kodad (M), Suryapet District and involved in Parboiled Rice activity - 42 TPD.
2. **WHEREAS**, vide reference 1st cited, the Board issued directions to the industry on 08.07.2019 in connection with public complaints received from Sri Jalagam Naveen and other residents of KLR Avenue, Komarabanda, Kodad Town.
3. **WHEREAS**, vide reference 2nd cited, the Board issued renewal of CFO&HWA to the industry on 21.01.2022, which is valid upto 31.12.2031.. Amendment to the CFO vide order dt:04.11.2023 for parboiled rice milling activity.
4. **WHEREAS**, vide reference 3rd cited, the Board issued directions to the industry on 07.07.2021, 27.01.2022 & 17.08.2022 & latest on 09.03.2023.
5. **WHEREAS**, vide reference 4th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.

The Hon'ble NGT vide order dated: 31.01.2024 directed the Board to produce the guidelines based on which 'Consent to Establish' or 'Consent to Operate' was being issued to the Parboiled Rice Industries.

The Hon'ble NGT heard the matter and posted the case for next hearing on 30.04.2024.

6. **WHEREAS**, the Board issued amendment to the CFO vide order dated: 22.09.2023 for raw rice milling activity. Subsequently, the Board issued amendment to the CFO vide order dt: 04.11.2023 for parboiled rice milling activity.
7. **WHEREAS**, vide reference 5th cited, the RO, Nalgonda officials inspected the industry on 24.02.2024 and observed the following non-compliances:
 1. During the inspection, the industry is operating steamed rice milling only.
 2. The industry has not laid metal roads /CC roads.
 3. The industry has not provided bag filters as APCE to the husk fired boiler of capacity 4 TPH. But, the industry has provided MDC followed by Cyclone dust collector.

4. The industry has developed greenery to some extent.

Analysis Reports Data:

- As per the analysis report of the stack monitoring conducted on 24.02.2024, the value of SPM is 79 mg/Nm³ against the standard 115 mg/Nm³.
 - As per the analysis report of the AAQ monitoring conducted on 24.02.2024, the values of PM₁₀ 75 µg/m³ against the standard 100 µg/m³, the value of SO₂ is 9 µg/m³ against standard 80 µg/m³ & the value of NO₂ is 24 against standard 80 µg/m³.
 - The Board Officials carried out the Ambient Air Quality Monitoring on the top of the residential building of Sri Lakshmi Narayana, H.No.177, KLR Avenue Colony, Komarambada Village, Kodad Mandal, Suryapet District. As per the analysis reports the values of PM₁₀ is 69 µg/m³ against standard 100 µg/m³, the value of SO₂ is 4 µg/m³ against the standard 80 µg/m³ and the value of NO₂ is 21 µg/m³ against the standard.
8. **WHEREAS**, vide reference 6th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 22.03.2024. The industry representative RO-Nalgonda Officials have attended the meeting.

I. The Committee noted the following non-compliances:

1. During the inspection, the industry is operating steamed rice milling only.
2. The industry has not laid metal roads /CC roads.
3. The industry has not provided bag filters as APCE to the husk fired boiler of capacity 4 TPH. But, the industry has provided MDC followed by Cyclone dust collector.
4. The industry has developed greenery to some extent.

II. The industry representative informed that, they are operating steam rice only they will lay the metal roads within 45 days and they will provide bag filters as APCE to the Boiler within one month and they will develop the green belt in this monsoon.

After detailed discussions, the committee recommended to issue directions to comply within one month and also directed the industry to submit the time bound action plan on laying of metal roads, installation of bag filters to the boiler and development of green belt.

9. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **following directions to your industry to comply within one month:**

1. The industry shall comply with all the CFO conditions issued by the Board.
2. The industry shall regularly operate the ETP to meet the Board prescribed standards and the treated waste water shall be utilized for on land irrigation within the industry's premises and shall not discharge any waste water outside the premises under any circumstances.
3. The industry shall maintain good housekeeping.
4. The industry shall revalidate the Bank Guarantee submitted to the Board before its expiry from time to time till further orders from the Board.
5. The industry shall develop thick greenbelt around the boundary of the industry and also within the vacant places in this monsoon.

10. These orders are issued under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).

11. It is also to note that , if it is continued to operate the unit violating any of the directions mentioned above, the unit will be closed under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) and you will also be liable for prosecution in the court of the Metropolitan Magistrate or Judicial Magistrate of the first class under Section 41 (2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

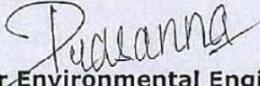
Sd/-
MEMBER SECRETARY

To
M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd.,
Sy.No.185/5, Komarabanda (V),
Kodad (M), Suryapet District.

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.
3. Concerned file.

// T. C. F. B. O. //


Senior Environmental Engineer
(Task Force, UH-IV)



BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER AIR (PREVENTION AND CONTROL OF POLLUTION)
ACT 1981 (AS AMENDED BY ACT 47 OF 1987)

Order No.NLG-239/TSPCB/TF/HO/2024- 215

Dt:18.04.2024

C.D.P.R.
DESIGN NO.
DATE: 24 APR 2024

Sub : TSPCB - M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd., Sy.No.185/5, Komarabanda (V), Kodad (M), Suryapet District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - **DIRECTIONS** - Issued - Reg.

- Ref :**
1. TSPCB, ZO RCP Directions Order No.NLG-564/TSPCB/ZO/RCP/LH/2019 - 716 dated 08.07.2019.
 2. CFO & HWA renewal order dt.21.01.2022 valid upto 31.12.2031.
 3. Directions Order issued on 07.07.2021, 27.01.2022, 17.08.2022 & latest on 09.03.2023.
 4. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
 5. Inspection of the industry by the Board Officials on 24.02.2024.
 6. Hearing held on 22.03.2024.

* * * * *

1. **WHEREAS**, you are operating the industry located at Sy.No.185/5, Komarabanda (V), Kodad (M), Suryapet District and involved in Parboiled Rice activity - 42 TPD.
2. **WHEREAS**, vide reference 1st cited, the Board issued directions to the industry on 08.07.2019 in connection with public complaints received from Sri Jalagam Naveen and other residents of KLR Avenue, Komarabanda, Kodad Town.
3. **WHEREAS**, vide reference 2nd cited, the Board issued renewal of CFO&HWA to the industry on 21.01.2022, which is valid upto 31.12.2031.. Amendment to the CFO vide order dt:04.11.2023 for parboiled rice milling activity.
4. **WHEREAS**, vide reference 3rd cited, the Board issued directions to the industry on 07.07.2021, 27.01.2022 & 17.08.2022 & latest on 09.03.2023.
5. **WHEREAS**, vide reference 4th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.

The Hon'ble NGT vide order dated: 31.01.2024 directed the Board to produce the guidelines based on which 'Consent to Establish' or 'Consent to Operate' was being issued to the Parboiled Rice Industries.

The Hon'ble NGT heard the matter and posted the case for next hearing on 30.04.2024.

6. **WHEREAS**, the Board issued amendment to the CFO vide order dated: 22.09.2023 for raw rice milling activity. Subsequently, the Board issued amendment to the CFO vide order dt: 04.11.2023 for parboiled rice milling activity.
7. **WHEREAS**, vide reference 5th cited, the RO, Nalgonda officials inspected the industry on 24.02.2024 and observed the following non-compliances:
 1. During the inspection, the industry is operating steamed rice milling only.
 2. The industry has not laid metal roads /CC roads.
 3. The industry has not provided bag filters as APCE to the husk fired boiler of capacity 4 TPH. But, the industry has provided MDC followed by Cyclone dust collector.

4. The Industry has developed greenery to some extent.

Analysis Reports Data:

- As per the analysis report of the stack monitoring conducted on 24.02.2024, the value of SPM is 79 mg/Nm^3 against the standard 115 mg/Nm^3 .
 - As per the analysis report of the AAQ monitoring conducted on 24.02.2024, the values of PM_{10} $75 \text{ } \mu\text{g/m}^3$ against the standard $100 \text{ } \mu\text{g/m}^3$, the value of SO_2 is $9 \text{ } \mu\text{g/m}^3$ against standard $80 \text{ } \mu\text{g/m}^3$ & the value of NO_2 is 24 against standard $80 \text{ } \mu\text{g/m}^3$.
 - The Board Officials carried out the Ambient Air Quality Monitoring on the top of the residential building of Sri Lakshmi Narayana, H.No.177, KLR Avenue Colony, Komarambanda Village, Kodad Mandal, Suryapet District. As per the analysis reports the values of PM_{10} is $69 \text{ } \mu\text{g/m}^3$ against standard $100 \text{ } \mu\text{g/m}^3$, the value of SO_2 is $4 \text{ } \mu\text{g/m}^3$ against the standard $80 \text{ } \mu\text{g/m}^3$ and the value of NO_2 is $21 \text{ } \mu\text{g/m}^3$ against the standard.
8. **WHEREAS**, vide reference 6th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 22.03.2024. The industry representative RO-Nalgonda Officials have attended the meeting.
- I. The Committee noted the following non-compliances:
1. During the inspection, the industry is operating steamed rice milling only.
 2. The industry has not laid metal roads /CC roads.
 3. The industry has not provided bag filters as APCE to the husk fired boiler of capacity 4 TPH. But, the industry has provided MDC followed by Cyclone dust collector.
 4. The industry has developed greenery to some extent.
- II. The industry representative informed that, they are operating steam rice only they will lay the metal roads within 45 days and they will provide bag filters as APCE to the Boiler within one month and they will develop the green belt in this monsoon.
- After detailed discussions, the committee recommended to issue directions to comply within one month and also directed the industry to submit the time bound action plan on laying of metal roads, installation of bag filters to the boiler and development of green belt.

9. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **following directions to your industry to comply within one month:**
1. The industry shall install bag filters to the boiler within one month and shall operate existing multi cyclone dust collector followed by scrubber effectively to meet the Board's prescribed standards.
 2. The industry shall operate Air Pollution Control Equipments regularly attached to the boiler to control the emissions.
 3. The industry shall store the husk & boiler ash in closed rooms only and dispose the same regularly without stockpile. The industry shall not store the husk & ash openly.
 4. The industry shall dispose the boiler ash to brick manufacturing industries.
 5. The industry shall lay the metal / CC roads within one month period and shall carry water spraying within the industry premises to control fugitive dust emissions.
 6. The industry shall spray the water on the approach road from the highway in regular intervals to avoid dust nuisance during the vehicular movement.
 7. The industry shall not cause any air pollution to the surrounding environment.

10. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
11. It is also to note that, if it is continued to operate the unit violating any of the direction mentioned above, the unit will be closed under Section 31 (A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) and you will also be liable for prosecution in the court of the Metropolitan Magistrate or Judicial Magistrate of the first class under Section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

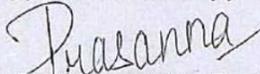
Sd/-
MEMBER SECRETARY

To
M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd.,
Sy.No.185/5, Komarabanda (V),
Kodad (M), Suryapet District.

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.
3. Concerned file.

// T. C. F. B. O. //


Senior Environmental Engineer
(Task Force, UH-IV)



(21) ANNEXURE - IV

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040-23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER WATER (PREVENTION AND CONTROL OF POLLUTION)
ACT, 1974 (AS AMENDED BY ACT 53 OF 1988)

Order No.NLG-220/TSPCB/TF/HO/2024- 237

Dt:18.04.2024

C.O.M
DESPATCH NO:
DATE : 24 APR 2024

Sub : TSPCB - M/s. Sri Venkateshwara Rice Industries Pvt. Ltd.,
Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District -
Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act
53 of 1988) - **Extension of Temporary Revocation of Closure Order
for a period Six Months- Orders Issued - Reg.**

- Ref :**
1. CFO Order dt.08.08.2022 valid upto 31.07.2032.
 2. Closure Order dt.10.12.2019.
 3. Temporary Revocation of Closure order No.NLG-220/TSPCB/UH-V/TF/2020-641, dt.25.08.2020.
 4. Extension of Temporary Revocation of Closure Order dt. 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 latest on 09.03.2023.
 5. Industry representation letter dated 05.02.2024 for permanent revocation of closure order.
 6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
 7. Inspection of the industry by the Board Officials on 23.02.2024.
 8. Hearing held on 22.03.2024.

* * * * *

1. **WHEREAS**, you are operating the industry is located at:Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 65 TPD and CPP - 1 MW.
2. **WHEREAS**, vide reference 1st cited, the industry has obtained CFO & HWA order vide dt.08.08.2022 with a validity period upto 31.07.2032.
3. **WHEREAS**, vide reference 2nd cited, the Board issued Closure Order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
5. **WHEREAS**, vide reference 4th cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period of Three Months. Subsequently, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & 09.03.2023 for a period of One Year (i.e., upto 08.03.2024).
6. **WHEREAS**, the Board issued amendment to the CFO vide order dated: 22.09.2023 for raw rice milling activity. Subsequently, the Board issued amendment to the CFO vide order dt: 04.11.2023 for parboiled rice milling activity.
7. **WHEREAS**, vide reference 5th cited, the industry vide letter dated 05.02.2024 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.

8. **WHEREAS**, vide reference 6th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.

The Hon'ble NGT vide order dated:31.01.2024 directed the Board to produce the guidelines based on which 'Consent to Establish' or 'Consent to Operate' was being issued to the Parboiled Rice Industries.

The Hon'ble NGT heard the matter and posted the case for next hearing on 30.04.2024.

9. **WHEREAS**, vide reference 7th cited, the RO-Nalgonda Officials inspected the industry on 23.02.2024 and made the following observations:

1. The industry is provided Multi Cyclone Dust Collectors followed by Wet Scrubber to the 12 TPH husk fired boiler. The industry has not installed bag filter to 12 TPH husk fired boiler as per the condition mentioned in the extension of temporary revocation of closure order.
2. During inspection the industry is operating 4 TPH husk fired boiler only. 12 TPH boiler was not in operation and it is under maintenance.
3. The industry has developed greenery to some extent.

Analysis Data:

- As per the analysis report of the ETP Outlet collected on 23.02.2024, the value of BOD is 21 mg/l against the standard 100 mg/l for ETP outlet.
 - As per the analysis report of the stack monitoring conducted on 23.02.2024, the value of SPM is 87 mg/Nm³ against the standard 115 mg/Nm³.
 - As per the analysis report of AAQ monitoring conducted on 24.02.2024, the values of PM₁₀ is 82 µg/m³ against the standard 100 µg/m³, the value of SO₂ is 05 µg/m³ against the standard 80 µg/m³ & the value of NO₂ is 21 µg/m³ against the standard 80 µg/m³.
 - The Board Officials carried out the Ambient Air Quality Monitoring on the top of the residential building of Sri Lakshmi Narayana, H.No.177, KLR Avenue Colony, Komarambada Village, Kodad Mandal, Suryapet District. As per the analysis reports the values of PM₁₀ is 69 µg/m³ against standard 100 µg/m³, the value of SO₂ is 4 µg/m³ against the standard 80 µg/m³ and the value of NO₂ is 21 µg/m³ against the standard.
10. **WHEREAS**, vide reference 8th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 22.03.2024. The industry representative RO-Nalgonda Officials have attended the meeting.

I. The Committee noted the following non-compliances:

1. The industry is provided Multi Cyclone Dust Collectors followed by Wet Scrubber to the 12 TPH husk fired boiler. The industry has not installed bag filter to 12 TPH husk fired boiler as per the condition mentioned in the extension of temporary revocation of closure order.
2. During inspection the industry is operating 4 TPH husk fired boiler only. 12 TPH boiler was not in operation and it is under maintenance.
3. The industry has developed greenery to some extent.

- II. The industry representative informed that, they are operating 4 TPH boiler for parboiled activity, they will provide bag filter to the 12 TPH boiler within 45 days and they will develop the greenbelt in this monsoon and requested for revocation of closure order.

After detailed discussions, the committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with certain directions to comply within one month and also directed the industry to submit the time bound action plan for installation of bag filter to the 12 TPH boiler and development of green belt.

- 11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** from the date of this order with the following directions to comply within one month:
 - 1. The industry shall comply with all the CFO conditions issued by the Board.
 - 2. The industry shall regularly operate the ETP to meet the Board prescribed standards and the treated waste water shall be utilized for on land irrigation within the industry's premises and shall not discharge any waste water outside the premises under any circumstances.
 - 3. The industry shall maintain good housekeeping.
 - 4. The industry shall develop thick greenbelt around the boundary of the industry and also within the vacant places in this monsoon.
 - 5. The industry shall revalidate the Bank Guarantee submitted to the Board before its expiry from time to time till further orders from the Board.
 - 6. The industry shall not carryout operations without valid revocation of closure orders. Failing which the Board will be constraint to take action against the industry.
- 12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months from the date of this order.
- 13. These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
- 14. You are hereby directed to note that, should you misuse these orders to operate the industry violating any of the conditions mentioned above, your unit will be closed under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

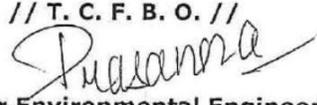
Sd/-
MEMBER SECRETARY

To
M/s. Sri Venkateshwara Rice Industries Pvt. Ltd.,
Sy.No.242/4, Komarabanda (V), Kodad (M),
Suryapet District

Copy to:

- 1. The JCEE., Z.O., R.C.Puram for information and necessary action.
- 2. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.
- 3. Concerned file.

// T. C. F. B. O. //



Senior Environmental Engineer
(Task Force, UH-IV)



(24)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040-23887519

BY REGD. POST WITH ACK. DUE

**ORDERS ISSUED UNDER AIR (PREVENTION AND CONTROL OF POLLUTION)
ACT 1981 (AS AMENDED BY ACT 47 OF 1987)**

Order No.NLG-220/TSPCB/TF/HO/2024- 238

Dt:18.04.2024

L. O. R. R.
DISPATCH NO:
DATE: 24 APR 2024

Sub : TSPCB - M/s. Sri Venkateshwara Rice Industries Pvt. Ltd.,
Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District - Air
(Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of
1987) - **Extension of Temporary Revocation of Closure Order for a
period Six Months- Orders Issued** - Reg.

Ref :

1. CFO Order dt.08.08.2022 valid upto 31.07.2032.
2. Closure Order dt.10.12.2019.
3. Temporary Revocation of Closure order No.NLG-220/TSPCB/UH-V/TF/2020-641, dt.25.08.2020.
4. Extension of Temporary Revocation of Closure Order dt. 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 latest on 09.03.2023.
5. Industry representation letter dated 05.02.2024 for permanent revocation of closure order.
6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
7. Inspection of the industry by the Board Officials on 23.02.2024.
8. Hearing held on 22.03.2024.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 65 TPD and CPP - 1 MW.
2. **WHEREAS**, vide reference 1st cited, the industry has obtained CFO & HWA order vide dt.08.08.2022 with a validity period upto 31.07.2032.
3. **WHEREAS**, vide reference 2nd cited, the Board issued Closure Order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
5. **WHEREAS**, vide reference 4th cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period of Three Months. Subsequently, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & 09.03.2023 for a period of One Year (i.e., upto 08.03.2024).
6. **WHEREAS**, the Board issued amendment to the CFO vide order dated: 22.09.2023 for raw rice milling activity. Subsequently, the Board issued amendment to the CFO vide order dt: 04.11.2023 for parboiled rice milling activity.
7. **WHEREAS**, vide reference 5th cited, the industry vide letter dated 05.02.2024 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.

8. **WHEREAS**, vide reference 6th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.

The Hon'ble NGT vide order dated:31.01.2024 directed the Board to produce the guidelines based on which 'Consent to Establish' or 'Consent to Operate' was being issued to the Parboiled Rice Industries.

The Hon'ble NGT heard the matter and posted the case for next hearing on 30.04.2024.

9. **WHEREAS**, vide reference 7th cited, the RO-Nalgonda Officials inspected the industry on 23.02.2024 and made the following observations:

1. The industry is provided Multi Cyclone Dust Collectors followed by Wet Scrubber to the 12 TPH husk fired boiler. The industry has not installed bag filter to 12 TPH husk fired boiler as per the condition mentioned in the extension of temporary revocation of closure order.
2. During inspection the industry is operating 4 TPH husk fired boiler only. 12 TPH boiler was not in operation and it is under maintenance.
3. The industry has developed greenery to some extent.

Analysis Data:

- As per the analysis report of the ETP Outlet collected on 23.02.2024, the value of BOD is 21 mg/l against the standard 100 mg/l for ETP outlet.
- As per the analysis report of the stack monitoring conducted on 23.02.2024, the value of SPM is 87 mg/Nm³ against the standard 115 mg/Nm³.
- As per the analysis report of AAQ monitoring conducted on 24.02.2024, the values of PM₁₀ is 82 µg/m³ against the standard 100 µg/m³, the value of SO₂ is 05 µg/m³ against the standard 80 µg/m³ & the value of NO₂ is 21 µg/m³ against the standard 80 µg/m³.
- The Board Officials carried out the Ambient Air Quality Monitoring on the top of the residential building of Sri Lakshmi Narayana, H.No.177, KLR Avenue Colony, Komarambanda Village, Kodad Mandal, Suryapet District. As per the analysis reports the values of PM₁₀ is 69 µg/m³ against standard 100 µg/m³, the value of SO₂ is 4 µg/m³ against the standard 80 µg/m³ and the value of NO₂ is 21 µg/m³ against the standard.

10. **WHEREAS**, vide reference 8th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 22.03.2024. The industry representative RO-Nalgonda Officials have attended the meeting.

I. The Committee noted the following non-compliances:

1. The industry is provided Multi Cyclone Dust Collectors followed by Wet Scrubber to the 12 TPH husk fired boiler. The industry has not installed bag filter to 12 TPH husk fired boiler as per the condition mentioned in the extension of temporary revocation of closure order.
2. During inspection the industry is operating 4 TPH husk fired boiler only. 12 TPH boiler was not in operation and it is under maintenance.
3. The industry has developed greenery to some extent.

- II. The industry representative informed that, they are operating 4 TPH boiler for parboiled activity, they will provide bag filter to the 12 TPH boiler within 45 days and they will develop the greenbelt in this monsoon and requested for revocation of closure order.

After detailed discussions, the committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with certain directions to comply within one month and also directed the industry to submit the time bound action plan for installation of bag filter to the 12 TPH boiler and development of green belt.

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** from the date of this order with the following directions to comply within one month:
1. The industry shall store the husk & boiler ash in closed rooms only and dispose the same regularly without stockpile. The industry shall not store the husk & ash openly.
 2. The industry shall install bag filters to the 12 TPH boiler within one month and shall operate existing multi cyclone dust collector followed by scrubber effectively to meet the Board's prescribed standards.
 3. The industry shall operate Air Pollution Control Equipments regularly attached to the boiler to control the emissions.
 4. The industry shall provide / maintain metal roads / CC roads within the premises within one month as committed during the meeting and shall carry out water spraying within the industry premises to control fugitive dust emissions.
 5. The industry shall spray of water on the approach road from the highway in regular intervals to avoid dust nuisance during the vehicular movement.
 6. The industry shall not cause any air pollution to the surrounding environment.
12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months from the date of this order.
13. These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
14. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Sri Venkateshwara Rice Industries Pvt. Ltd.,
Sy.No.242/4, Komarabanda (V), Kodad (M),
Suryapet District

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.
3. Concerned file.

// T. C. F. B. O. //

Puranna

Senior Environmental Engineer
(Task Force, UH-IV)



(27)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-220/TSPCB/TF/HO/2024-239

Dt:18.04.2024

Sub : TSPCB - M/s. Sri Venkateshwara Rice Industries Pvt. Ltd.,
Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District -
Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act
53 of 1988) - Air (Prevention and Control of Pollution) Act 1981 (as
amended by Act 47 of 1987) - **Extension of Temporary Restoration of**
Power Supply for a period of Six Months - Orders Issued - Reg.

C. D. R.
DESPATCH NO:
DATE : 24 APR 2024

Ref : 1. Order No.NLG-220/TSPCB/TF/HO/2023-784, dt.09.03.2023.
2. Hearing held on 22.03.2024.
3. Order No.NLG-220/TSPCB/TF/HO/2024- dt:18.04.2024.

* * * * *

In the 1st reference mentioned above, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 & under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 orders were issued to TSSPDCL to extend the power supply for a period of One Year to **M/s. Sri Venkateshwara Rice Industries Pvt. Ltd., Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District.**

In the 2nd reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 22.03.2024. After careful consideration of all the material facts of the case, it was decided to issue Extension of Temporary Revocation of Closure Orders to the industry for a period of Six Months. Accordingly, the Board issued Extension of Temporary Revocation of Closure Orders to the industry vide reference 3rd cited. A copy of the Extension of Temporary Revocation of Closure Order is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to extend the power supply to **M/s. Sri Venkateshwara Rice Industries Pvt. Ltd., Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District for a period of Six Months from the date of issue of this order** for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Suryapet District.

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The E.E., TSPCB, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

// T. C. F. B. O. //

P. Prabhanna
Senior Environmental Engineer
(Task Force, UH-IV)

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ANNEXURE - V

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

**ORDERS ISSUED UNDER WATER (PREVENTION AND CONTROL OF POLLUTION)
ACT, 1974 (AS AMENDED BY ACT 53 OF 1988)**

Order No.NLG-215/TSPCB/TF/HO/2024- 216

Dt:18.04.2024

CAIR
DESPATCH NO:
DATE : 24 APR 2024

Sub : TSPCB - M/s. Lakshmi Ganesh Parboiled Rice Industry, Sy.No.230/1A, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - **Extension of Temporary Revocation of Closure Order for a period of Six Months- Orders Issued** - Reg.

- Ref :**
1. CFO & HWA Order dt.08.10.2018 valid upto 31.03.2028.
 2. Closure Order dt.10.12.2019.
 3. Temporary Revocation of Closure order No.NLG-218/TSPCB/UH-V/TF/2020-650, dt.25.08.2020.
 4. Extension of Temporary Revocation of Closure Order dt. 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & 09.03.2023.
 5. Industry representation letter dated 06.02.2024 for Permanent Revocation of Closure Order.
 6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
 7. Inspection of the industry by the Board Officials on 24.02.2024.
 8. Hearing held on 22.03.2024.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.230/1A, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 16 TPD.
2. **WHEREAS**, vide reference 1st cited, the industry has obtained CFO & HWA order vide dt.08.10.2018 with a validity period upto 31.03.2028.
3. **WHEREAS**, vide reference 2nd cited, the Board issued closure order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
5. **WHEREAS**, vide reference 4th cited, the Board issued Extension of Temporary Revocation of Closure Orders on 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & latest 09.03.2023 for a period of One Year (i.e., upto 08.03.2024).
6. **WHEREAS**, the Board issued amendment to the CFO vide order dated: 22.09.2023 for raw rice milling activity. Subsequently, the Board issued amendment to the CFO vide order dt: 04.11.2023 for parboiled rice milling activity.
7. **WHEREAS**, vide reference 6th cited, the industry representation letter dated 06.02.2024 for Permanent Revocation of Closure Order.
8. **WHEREAS**, vide reference 5th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.

The Hon'ble NGT vide order dated:31.01.2024 directed the Board to produce the guidelines based on which 'Consent to Establish' or 'Consent to Operate' was being issued to the Parboiled Rice Industries

The Hon'ble NGT heard the matter and posted the case for next hearing on **30.04.2024.**

9. **WHEREAS,** vide reference 7th cited, the RO-Nalgonda Officials inspected the industry on 24.02.2024 and observed the following non-compliances:

1. The industry is operating Raw rice milling only.
2. The industry has submitted Bank Guarantee of Rs.1,00,000/- vide letter dt.22.02.2023, which was expired on 28.02.2024.

Analysis Reports Data:

1. As per the analysis report of the AAQ monitoring conducted on 24.02.2024, the values of PM₁₀ 87 µg/m³ against the standard 100 µg/m³, the value of SO₂ is 5 µg/m³ against 80 µg/m³ & the value of NO₂ is 21µg/m³ against 80 µg/m³ are within the standards.
 2. The Board Officials carried out the Ambient Air Quality Monitoring on the top of the residential building of Sri Lakshmi Narayana, H.No.177, KLR Avenue Colony, Komarambanda Village, Kodad Mandal, Suryapet District. As per the analysis reports the values of PM₁₀ is 69 µg/m³ against standard 100 µg/m³, the value of SO₂ is 4 µg/m³ against the standard 80 µg/m³ and the value of NO₂ is 21 µg/m³ against the standard.
10. **WHEREAS,** vide reference 8th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 22.03.2024. The Industry representative, RO-Nalgonda Officials have attended the meeting.

I. The Committee noted the following non-compliances:

1. The industry is operating Raw rice milling only.
 2. The industry has submitted Bank Guarantee of Rs.1,00,000/- vide letter dt.22.02.2023, which was expired on 28.02.2024.
- II. The industry representative informed that, they are operating raw rice mill only and they will submit the renewed Bank Guarantee within one week and requested for revocation of closure order.

After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with the following directions to comply within one month:

11. **WHEREAS,** after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** from the date of this order with the following directions to comply within one month:

1. The industry shall comply with all the CFO conditions issued by the Board.
2. The industry shall regularly operate the ETP to meet the Board prescribed standards and the treated waste water shall be utilized for on land irrigation within the industry's premises and shall not discharge any waste water outside the premises under any circumstances.
3. The industry shall maintain good housekeeping.
4. The industry shall develop thick greenbelt around the boundary of the industry and also within the vacant places in this monsoon.
5. The industry shall submit the revalidated the Bank Guarantee of Rs.1.0 Lakh within one week to the Board and shall revalidate the same from time to time till further orders from the Board.
6. The industry shall not carryout operations without valid revocation of closure orders. Failing which the Board will be constraint to take action against the industry.

12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months from the date of this order.
13. These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
14. You are hereby directed to note that, should you misuse these orders to operate the industry violating any of the conditions mentioned above, your unit will be closed under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

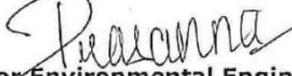
Sd/-
MEMBER SECRETARY

To
M/s. Lakshmi Ganesh Parboiled Rice Industry,
Sy.No.230/1A, Komarabanda (V),
Kodad (M), Suryapet District.

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.
3. Concerned file.

// T. C. F. B. O. //


Senior Environmental Engineer
(Task Force, UH-IV)



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

**ORDERS ISSUED UNDER AIR (PREVENTION AND CONTROL OF POLLUTION)
ACT 1981 (AS AMENDED BY ACT 47 OF 1987)**

Order No.NLG-215/TSPCB/TF/HO/2024- 215

Dt:18.04.2024

Called
JESPATCH NO:
DATE : 24 APR 2024

Sub : TSPCB - M/s. Lakshmi Ganesh Parboiled Rice Industry, Sy.No.230/1A, Komarabanda (V), Kodad (M), Suryapet District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - **Extension of Temporary Revocation of Closure Order for a period of Six Months- Orders Issued** - Reg.

- Ref :**
1. CFO & HWA Order dt.08.10.2018 valid upto 31.03.2028.
 2. Closure Order dt.10.12.2019.
 3. Temporary Revocation of Closure order No.NLG-218/TSPCB/UH-V/TF/2020-650, dt.25.08.2020.
 4. Extension of Temporary Revocation of Closure Order dt. 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & 09.03.2023.
 5. Industry representation letter dated 06.02.2024 for Permanent Revocation of Closure Order.
 6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
 7. Inspection of the industry by the Board Officials on 24.02.2024.
 8. Hearing held on 22.03.2024.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.230/1A, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 16 TPD.
2. **WHEREAS**, vide reference 1st cited, the industry has obtained CFO & HWA order vide dt.08.10.2018 with a validity period upto 31.03.2028.
3. **WHEREAS**, vide reference 2nd cited, the Board issued closure order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
5. **WHEREAS**, vide reference 4th cited, the Board issued Extension of Temporary Revocation of Closure Orders on 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & latest 09.03.2023 for a period of One Year (i.e., upto 08.03.2024).
6. **WHEREAS**, the Board issued amendment to the CFO vide order dated: 22.09.2023 for raw rice milling activity. Subsequently, the Board issued amendment to the CFO vide order dt: 04.11.2023 for parboiled rice milling activity.
7. **WHEREAS**, vide reference 6th cited, the industry representation letter dated 06.02.2024 for Permanent Revocation of Closure Order.
8. **WHEREAS**, vide reference 5th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.

The Hon'ble NGT vide order dated:31.01.2024 directed the Board to produce the guidelines based on which 'Consent to Establish' or 'Consent to Operate' was being issued to the Parboiled Rice Industries

The Hon'ble NGT heard the matter and posted the case for next hearing on **30.04.2024.**

9. **WHEREAS**, vide reference 7th cited, the RO-Nalgonda Officials inspected the industry on 24.02.2024 and observed the following non-compliances:

1. The industry is operating Raw rice milling only.
2. The industry has submitted Bank Guarantee of Rs.1,00,000/- vide letter dt.22.02.2023, which was expired on 28.02.2024.

Analysis Reports Data:

1. As per the analysis report of the AAQ monitoring conducted on 24.02.2024, the values of PM₁₀ 87 µg/m³ against the standard 100 µg/m³, the value of SO₂ is 5 µg/m³ against 80 µg/m³ & the value of NO₂ is 21µg/m³ against 80 µg/m³ are within the standards.
 2. The Board Officials carried out the Ambient Air Quality Monitoring on the top of the residential building of Sri Lakshmi Narayana, H.No.177, KLR Avenue Colony, Komarambanda Village, Kodad Mandal, Suryapet District. As per the analysis reports the values of PM₁₀ is 69 µg/m³ against standard 100 µg/m³, the value of SO₂ is 4 µg/m³ against the standard 80 µg/m³ and the value of NO₂ is 21 µg/m³ against the standard.
10. **WHEREAS**, vide reference 8th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 22.03.2024. The industry representative, RO-Nalgonda Officials have attended the meeting.

I. The Committee noted the following non-compliances:

1. The industry is operating Raw rice milling only.
2. The industry has submitted Bank Guarantee of Rs.1,00,000/- vide letter dt.22.02.2023, which was expired on 28.02.2024.

- II. The industry representative informed that, they are operating raw rice mill only and they will submit the renewed Bank Guarantee within one week and requested for revocation of closure order.

After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with the following directions to comply within one month:

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** from the date of this order with the following directions to comply within one month:

1. The industry shall operate Air Pollution Control Equipments regularly attached to the boiler to control the emissions.
2. The industry shall store the husk & boiler ash in closed rooms only and dispose the same regularly without stockpile. The industry shall not store the husk & ash openly.
3. The industry shall dispose the boiler ash to brick manufacturing industries.
4. The industry shall carry out water spraying within the industry premises to control fugitive dust emissions.
5. The industry shall carry out water spraying on the approach road connected to the highway in regular intervals to avoid dust nuisance during the vehicular movement.
6. The industry shall not cause any air pollution to the surrounding environment.

- 12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months from the date of this order.
- 13. These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
- 14. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Lakshmi Ganesh Parboiled Rice Industry,
Sy.No.230/1A, Komarabanda (V),
Kodad (M), Suryapet District.

Copy to:

- 1. The JCEE., Z.O., R.C.Puram for information and necessary action.
- 2. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.
- 3. Concerned file.

// T. C. F. B. O. //

P. Balanna
Senior Environmental Engineer
(Task Force, UH-IV)



TELANGANA STATE POLLUTION CONTROL BOARD
 Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
 Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-215/TSPCB/TF/HO/2024-218

Dt:18.04.2024

Sub : TSPCB - M/s. Lakshmi Ganesh Parboiled Rice Industry, Sy.No.230/1A, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - **Extension of Temporary Restoration of Power Supply for a period of Six Months- Orders Issued** - Reg.

C.A.R.
 DISPATCH NO:
 DATE: 24 APR 2024

Ref : 1. Order No.NLG-215/TSPCB/TF/HO/2023-1899, dt.09.03.2023.
 2. Hearing held on 22.03.2024.
 3. Order No.NLG-215/TSPCB/TF/HO/2024- dt.18.04.2024.

* * * * *

In the 1st reference mentioned above, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 & under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 orders were issued to TSSPDCL to extend the power supply for a period of One Year to M/s. Lakshmi Ganesh Parboiled Rice Industry, Sy.No.230/1A, Komarabanda (V), Kodad (M), Suryapet District.

In the 2nd reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 22.03.2024. After careful consideration of all the material facts of the case, it was decided to issue Extension of Temporary Revocation of Closure Orders to the industry for a period of Six Months. Accordingly, the Board issued Extension of Temporary Revocation of Closure Orders to the industry vide reference 3rd cited. A copy of the Extension of Temporary Revocation of Closure Order is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to extend the power supply to M/s. Lakshmi Ganesh Parboiled Rice Industry, Sy.No.230/1A, Komarabanda (V), Kodad (M), Suryapet District for a period of Six Months from the date of issue of this order for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Suryapet District.

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The E.E., TSPCB, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

// T. C. F. B. O. //

P. S. R. S. R.
Senior Environmental Engineer
(Task Force, UH-IV)

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BY REGD. POST WITH ACK. DUE

**ORDERS ISSUED UNDER WATER (PREVENTION AND CONTROL OF POLLUTION)
ACT, 1974 (AS AMENDED BY ACT 53 OF 1988)**

Order No.NLG-213/TSPCB/TF/HO/2024- 234

Dt:18.04.2024

Sub: TSPCB - M/s. APR Rice Industry, Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - **Extension of Temporary Revocation of Closure Order for a period of Six Months - Orders Issued** - Reg.

- Ref:**
1. Closure Order dt.08.07.2019.
 2. CFO & HWA Order dt.11.12.2020 valid upto 30.09.2030.
 3. Temporary Revocation of Closure Order No.NLG-213/TSPCB/UH-V/TF/2020-633, dt.25.08.2020.
 4. Extension of Temporary Revocation of Closure Order dt. 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & 09.03.2023.
 5. Industry representation letter dated 06.02.2024 for Permanent Revocation of Closure Order.
 6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
 7. Inspection of the industry by the Board Officials on 24.02.2024.
 8. Hearing held on 22.03.2024.

* * * * *

1. **WHEREAS**, your industry is located at Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled Rice activity - 30 TPD.
2. **WHEREAS**, vide reference 1st cited, the Board issued Closure Order on 08.07.2019 to your industry for operating the industry without valid CFO of the Board.
3. **WHEREAS**, vide reference 2nd cited, the Board issued renewal of CFO&HWA to your industry on 11.12.2020, for a period upto 30.09.2030.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period of Three Months.
5. **WHEREAS**, vide reference 4th cited, the Board issued Extension of Temporary Revocation of Closure Orders on 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & latest 09.03.2023 for a period of One Year (i.e., upto 08.03.2024).
6. **WHEREAS**, the Board issued amendment to the CFO vide order dated: 22.09.2023 for raw rice milling activity. Subsequently, the Board issued amendment to the CFO vide order dt: 04.11.2023 for parboiled rice milling activity.
7. **WHEREAS**, vide reference 5th cited, the industry representation letter dated 06.02.2024 for Permanent Revocation of Closure Order.
8. **WHEREAS**, vide reference 6th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.

The Hon'ble NGT vide order dated:31.01.2024 directed the Board to produce the guidelines based on which 'Consent to Establish' or 'Consent to Operate' was being issued to the Parboiled Rice Industrie

The Hon'ble NGT heard the matter and posted the case for next hearing on 30.04.2024.

9. **WHEREAS**, vide reference 7th cited, the RO-Nalgonda Officials inspected the industry on 24.02.2024 and observed the following non-compliances:

1. The industry is operating raw rice milling only.
2. The industry has not laid metal roads / CC roads.
3. The industry has developed greenery to some extent.
4. The industry has submitted Bank Guarantee of Rs.1,00,000/- vide letter dt. 03.03.2023, which was expired on 02.03.2024.

Analysis Data:

- As per the analysis report of AAQ monitoring conducted on 24.02.2024, the values of PM₁₀ is 89 µg/m³ against the standard 100 µg/m³, the value of SO₂ is 04 µg/m³ against the standard 80 µg/m³ & the value of NO₂ is 25 µg/m³ against the standard 80 µg/m³
- The Board Officials carried out the Ambient Air Quality Monitoring on the top of the residential building of Sri Lakshmi Narayana, H.No.177, KLR Avenue Colony, Komarambanda Village, Kodad Mandal, Suryapet District. As per the analysis reports the values of PM₁₀ is 69 µg/m³ against standard 100 µg/m³, the value of SO₂ is 4 µg/m³ against the standard 80 µg/m³ and the value of NO₂ is 21 µg/m³ against the standard.

10. **WHEREAS**, vide reference 8th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 22.03.2024. The industry representative and RO-Nalgonda Officials have attended the meeting.

- I. The Committee noted the following non-compliances:

1. The industry is operating raw rice milling only.
2. The industry has not laid metal roads / CC roads.
3. The industry has developed greenery to some extent.
4. The industry has submitted Bank Guarantee of Rs.1,00,000/- vide letter dt: 03.03.2023, which was expired on 02.03.2024.

- II. The industry representative informed that, they are operating raw rice milling only they will lay the metal roads within 45 days, they will develop the greenbelt in this monsoon and they will submit the revalidated Bank Guarantee within one week and requested for revocation of closure order.

After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with certain directions to comply within one month and also directed the industry to submit the time bound action plan on laying of metal roads, revalidated Bank Guarantee and development of green belt.

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** from the date of this order with the following directions to comply within **one months**:

1. The industry shall comply with all the CFO conditions issued by the Board.
2. The industry shall regularly operate the ETP to meet the Board prescribed standards and the treated waste water shall be utilized for on land irrigation within the industry's premises and shall not discharge any waste water outside the premises under any circumstances.
3. The industry shall maintain good housekeeping.
4. The industry shall develop thick greenbelt around the boundary of the industry and also within the vacant places in this monsoon.
5. The industry shall submit the revalidated the Bank Guarantee of Rs.1.0 Lakh within one week to the Board and shall revalidate the same from time to time till further orders from the Board.

6. The industry shall not carryout operations without valid revocation of closure orders. Failing which the Board will be constraint to take action against the industry.

12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months from the date of this order.

13. These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).

14. You are hereby directed to note that, should you misuse these orders to operate the industry violating any of the conditions mentioned above, your unit will be closed under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
**M/s. APR Rice Industry,
Sy.No.242 & 243, Komarabanda (V),
Kodad (M), Suryapet District.**

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.
3. Concerned file.

// T. C. F. B. O. //

Prasanna

**Senior Environmental Engineer
(Task Force, UH-IV)**



BY REGD. POST WITH ACK. DUE

**ORDERS ISSUED UNDER AIR (PREVENTION AND CONTROL OF POLLUTION) ACT
1981 (AS AMENDED BY ACT 47 OF 1987)**

Order No.NLG-213/TSPCB/TF/HO/2024-238

Dt:18.04.2024

Sub: TSPCB - M/s. APR Rice Industry, Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - **Extension of Temporary Revocation of Closure Order for a period of Six Months - Orders Issued** - Reg.

Sub: O.P.R.
SPATCH NO:
RE: 24 APR 2024

- Ref:**
1. Closure Order dt.08.07.2019.
 2. CFO & HWA Order dt.11.12.2020 valid upto 30.09.2030.
 3. Temporary Revocation of Closure Order No.NLG-213/TSPCB/UH-V/TF/2020-633, dt.25.08.2020.
 4. Extension of Temporary Revocation of Closure Order dt. 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & 09.03.2023.
 5. Industry representation letter dated 06.02.2024 for Permanent Revocation of Closure Order.
 6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
 7. Inspection of the industry by the Board Officials on 24.02.2024.
 8. Hearing held on 22.03.2024.

* * * * *

1. **WHEREAS**, your industry is located at Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled Rice activity - 30 TPD.
2. **WHEREAS**, vide reference 1st cited, the Board issued Closure Order on 08.07.2019 to your industry for operating the industry without valid CFO of the Board.
3. **WHEREAS**, vide reference 2nd cited, the Board issued renewal of CFO&HWA to your industry on 11.12.2020, for a period upto 30.09.2030.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period of Three Months.
5. **WHEREAS**, vide reference 4th cited, the Board issued Extension of Temporary Revocation of Closure Orders on 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & latest 09.03.2023 for a period of One Year (i.e., upto 08.03.2024).
6. **WHEREAS**, the Board issued amendment to the CFO vide order dated: 22.09.2023 for raw rice milling activity. Subsequently, the Board issued amendment to the CFO vide order dt: 04.11.2023 for parboiled rice milling activity.
7. **WHEREAS**, vide reference 5th cited, the industry representation letter dated 06.02.2024 for Permanent Revocation of Closure Order.
8. **WHEREAS**, vide reference 6th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.

The Hon'ble NGT vide order dated:31.01.2024 directed the Board to produce the guidelines based on which 'Consent to Establish' or 'Consent to Operate' was being issued to the Parboiled Rice Industrie

The Hon'ble NGT heard the matter and posted the case for next hearing on 30.04.2024.

9. **WHEREAS**, vide reference 7th cited, the RO-Nalgonda Officials inspected the industry on 24.02.2024 and observed the following non-compliances:
1. The industry is operating raw rice milling only.
 2. The industry has not laid metal roads / CC roads.
 3. The industry has developed greenery to some extent.
 4. The industry has submitted Bank Guarantee of Rs.1,00,000/- vide letter dt. 03.03.2023, which was expired on 02.03.2024.

Analysis Data:

- As per the analysis report of AAQ monitoring conducted on 24.02.2024, the values of PM₁₀ is 89 µg/m³ against the standard 100 µg/m³, the value of SO₂ is 04 µg/m³ against the standard 80 µg/m³ & the value of NO₂ is 25 µg/m³ against the standard 80 µg/m³
- The Board Officials carried out the Ambient Air Quality Monitoring on the top of the residential building of Sri Lakshmi Narayana, H.No.177, KLR Avenue Colony, Komarambanda Village, Kodad Mandal, Suryapet District. As per the analysis reports the values of PM₁₀ is 69 µg/m³ against standard 100 µg/m³, the value of SO₂ is 4 µg/m³ against the standard 80 µg/m³ and the value of NO₂ is 21 µg/m³ against the standard.

10. **WHEREAS**, vide reference 8th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 22.03.2024. The industry representative and RO-Nalgonda Officials have attended the meeting.

I. The Committee noted the following non-compliances:

1. The industry is operating raw rice milling only.
2. The industry has not laid metal roads / CC roads.
3. The industry has developed greenery to some extent.
4. The industry has submitted Bank Guarantee of Rs.1,00,000/- vide letter dt. 03.03.2023, which was expired on 02.03.2024.

II. The industry representative informed that, they are operating raw rice milling only they will lay the metal roads within 45 days, they will develop the greenbelt in this monsoon and they will submit the revalidated Bank Guarantee within one week and requested for revocation of closure order.

After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with certain directions to comply within one month and also directed the industry to submit the time bound action plan on laying of metal roads, revalidated Bank Guarantee and development of green belt.

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** from the date of this order with the following directions to comply within one month:

1. The industry shall store the husk & boiler ash in closed rooms only and dispose the same regularly without stockpile. The industry shall not store the husk & ash openly.
2. The industry shall operate Air Pollution Control Equipments regularly attached to the boiler to control the emissions.
3. The industry shall lay metal roads / CC roads within the premises within one month as committed during the meeting and shall carry out water spraying within the industry premises to control fugitive dust emissions.
4. The industry shall not cause any air pollution to the surrounding environment.
5. The industry shall spray of water on the approach road from the highway in regular intervals to avoid dust nuisance during the vehicular movement.

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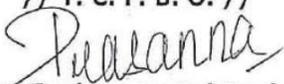
12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months from the date of this order.
13. These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
14. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. APR Rice Industry,
Sy.No.242 & 243, Komarabanda (V),
Kodad (M), Suryapet District.

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.
3. Concerned file.

// T. C. F. B. O. //

Senior Environmental Engineer
(Task Force, UH-IV)



BY REGD. POST WITH ACK. DUE

Order No.NLG-213/TSPCB/TF/HO/2024- 236

Dt:18.04.2024

One
ESPATCH NO:
DATE: 24 APR 2024

Sub : TSPCB – M/s. APR Rice Industry, Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District – Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) – Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) – **Extension of Temporary Restoration of Power Supply for a period of Six Months – Orders Issued** – Reg.

Ref :

1. Order No.NLG-213/TSPCB/TF/HO/2023-1092, dt.09.03.2023
2. Hearing held on 22.03.2024.
3. Order No.NLG-213/TSPCB/TF/HO/2024- dt.18.04.2024.

* * * * *

In the 1st reference mentioned above, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 & under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 orders were issued to TSSPDCL to extend the power supply for a period of one year to **M/s.APR Rice Industry, Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District.**

In the 2nd reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 22.03.2024. After careful consideration of all the material facts of the case, it was decided to issue Extension of Temporary Revocation of Closure Orders to the industry for a period of Six Months. Accordingly, the Board issued Extension of Temporary Revocation of Closure Orders to the industry vide reference 3rd cited. A copy of the Extension of Temporary Revocation of Closure Order is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to extend the power supply to **M/s. APR Rice Industry, Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District for a period of Six Months from the date of issue of this order** for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Suryapet District.

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The E.E., TSPCB, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

// T. C. F. B. O. //

Prasanna
Senior Environmental Engineer
(Task Force, UH-IV)



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ANNEXURE - VII

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

**ORDERS ISSUED UNDER WATER (PREVENTION AND CONTROL OF POLLUTION)
ACT, 1974 (AS AMENDED BY ACT 53 OF 1988)**

Order No.NLG-214/TSPCB/TF/HO/2024-231

Dt:18.04.2024

copy
DESPATCH NO:
DATE: 24 APR 2024

Sub : TSPCB - M/s. Sri Bhuvaneshwari Parboiled Modern Rice Mill, Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - **Extension of Temporary Revocation of Closure Order for a period of Six Months - Orders Issued** - Reg.

- Ref :**
1. Closure Order dt.10.12.2019.
 2. CFO order dt.23.04.2022 valid upto 31.03.2032.
 3. Temporary Revocation of Closure order No.NLG-214/TSPCB/UH-V/TF/2020-635, dt.25.08.2020.
 4. Extension of Temporary Revocation of Closure Order dt. 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & 09.03.2023.
 5. Industry representation letter dated 05.02.2024 for Permanent Revocation of Closure Order.
 6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
 7. Inspection of the industry by the Board Officials on 23.02.2024.
 8. Hearing held on 22.03.2024.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 16.8 TPD.
2. **WHEREAS**, vide reference 1st cited, the Board issued closure order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
3. **WHEREAS**, vide reference 2nd cited, the industry has obtained CFO & HWA order vide dt.23.04.2022 with a validity period upto 31.03.2032.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
5. **WHEREAS**, vide reference 4th cited, the Board issued Extension of Temporary Revocation of Closure Orders on 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & latest 09.03.2023 for a period of One Year (i.e., upto 08.03.2024).
6. **WHEREAS**, the Board issued amendment to the CFO vide order dated: 22.09.2023 for raw rice milling activity. Subsequently, the Board issued amendment to the CFO vide order dt: 04.11.2023 for parboiled rice milling activity.
7. **WHEREAS**, vide reference 5th cited, the industry representation letter dated 05.02.2024 for Permanent Revocation of Closure Order.
8. **WHEREAS**, vide reference 6th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.

The Hon'ble NGT vide order dated:31.01.2024 directed the Board to produce the guidelines based on which 'Consent to Establish' or 'Consent to Operate' was being issued to the Parboiled Rice Industries

The Hon'ble NGT heard the matter and posted the case for next hearing on 30.04.2024.

9. **WHEREAS**, vide reference 7th cited, the RO-Nalgonda Officials inspected the industry on 23.02.2024 and observed the following non-compliances:
1. During inspection the industry was not in operation.
 2. The industry has not laid metal roads.
 3. The industry has developed greenery to some extent.
 4. The industry has submitted Bank Guarantee of Rs.1,00,000/- vide letter dt.02.03.2023, which was expired on 28.02.2024.

Analysis Data:

- The Board Officials carried out the Ambient Air Quality Monitoring on the top of the residential building of Sri Lakshmi Narayana, H.No.177, KLR Avenue Colony, Komarambanda Village, Kodad Mandal, Suryapet District. As per the analysis reports the values of PM₁₀ is 69 µg/m³ against standard 100 µg/m³, the value of SO₂ is 4 µg/m³ against the standard 80 µg/m³ and the value of NO₂ is 21 µg/m³ against the standard.
10. **WHEREAS**, vide reference 8th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 22.03.2024. The industry representative RO-Nalgonda Officials have attended the meeting.
- I.The Committee noted the following non-compliances:
1. During inspection the industry was not in operation.
 2. The industry has not laid metal roads.
 3. The industry has developed greenery to some extent.
 4. The industry has submitted Bank Guarantee of Rs.1,00,000/- vide letter dt.02.03.2023, which was expired on 28.02.2024.
- II. The industry representative informed that, they will lay the metal roads within 45 days and they will develop green belt in this monsoon and requested for revocation of closure order.
- After detailed discussions, the committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with certain directions to comply within one month and also directed the industry to submit the time bound action plan on laying of metal roads, and development of green belt.
11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** from the date of this order with the following directions to comply within one month:
1. The industry shall comply with all the CFO conditions issued by the Board.
 2. The industry shall regularly operate the ETP to meet the Board prescribed standards and the treated waste water shall be utilized for on land irrigation within the industry's premises and shall not discharge any waste water outside the premises under any circumstances.
 3. The industry shall maintain good housekeeping.
 4. The industry shall develop thick greenbelt around the boundary of the industry and also within the vacant places in this monsoon.
 5. The industry shall revalidate the Bank Guarantee submitted to the Board before its expiry from time to time till further orders from the Board.

- 6. The industry shall not carryout operations without valid revocation of closure orders. Failing which the Board will be constraint to take action against the industry.
- 12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months from the date of this order.
- 13. These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
- 14. You are hereby directed to note that, should you misuse these orders to operate the industry violating any of the conditions mentioned above, your unit will be closed under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

**Sd/-
MEMBER SECRETARY**

**To
M/s. Sri Bhuvaneshwari Parboiled Modern Rice Mill,
Sy.No. 230/1A & 230/2, Komarabanda (V),
Kodad (M), Suryapet District.**

Copy to:

- 1. The JCEE., Z.O., R.C.Puram for information and necessary action.
- 2. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.
- 3. Concerned file.

// T. C. F. B. O. //

Pudanna

**Senior Environmental Engineer
(Task Force, UH-IV)**

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TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-217/TSPCB/TF/HO/2024- 230

Dt:18.04.2024

APK
ESPATCH NO:
ATE : 26 APR 2024

Sub : TSPCB - M/s. Sri Padmalaya Parboiled Rice Industry, Sy.No. 232, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Restoration of Power Supply for a period of Six Months - Orders Issued** - Reg.

- Ref :**
1. Order No.NLG-217/TSPCB/TF/HO/2023-1911, dt.09.03.2023
 2. Hearing held on 22.03.2024.
 3. Order No.NLG-217/TSPCB/TF/HO/2024- dt.18.04.2024.

* * * * *

In the 1st reference mentioned above, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 & under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 orders were issued to TSSPDCL to extend the power supply for a period of One Year to **M/s. Sri Padmalaya Parboiled Rice Industry, Sy.No.232, Komarabanda (V), Kodad (M), Suryapet District.**

In the 2nd reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 22.03.2024. After careful consideration of all the material facts of the case, it was decided to issue Extension of Temporary Revocation of Closure Orders to the industry for a period of Six Months. Accordingly, the Board issued Extension of Temporary Revocation of Closure Orders to the industry vide reference 3rd cited. A copy of the Extension of Temporary Revocation of Closure Order is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to extend the power supply to **M/s. Sri Padmalaya Parboiled Rice Industry, Sy.No.232, Komarabanda (V), Kodad (M), Suryapet District for a period of Six Months from the date of issue of this order** for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Suryapet District.

Copy to:-

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The E.E., TSPCB, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

// T. C. F. B. O. //

Rasanna

Senior Environmental Engineer
(Task Force, UH-IV)





(46)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

**ORDERS ISSUED UNDER AIR (PREVENTION AND CONTROL OF POLLUTION)
ACT 1981 (AS AMENDED BY ACT 47 OF 1987)**

Order No.NLG-214/TSPCB/TF/HO/2024- 232

Dt:18.04.2024

c. O. M.
ESPATCH NO:
DATE: 26 APR 2024

Sub : TSPCB - M/s. Sri Bhuvaneshwari Parboiled Modern Rice Mill, Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - **Extension of Temporary Revocation of Closure Order for a period of Six Months - Orders Issued** - Reg.

- Ref :**
1. Closure Order dt.10.12.2019.
 2. CFO order dt.23.04.2022 valid upto 31.03.2032.
 3. Temporary Revocation of Closure order No.NLG-214/TSPCB/UH-V/TF/2020-635, dt.25.08.2020.
 4. Extension of Temporary Revocation of Closure Order dt. 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & 09.03.2023.
 5. Industry representation letter dated 05.02.2024 for Permanent Revocation of Closure Order.
 6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
 7. Inspection of the industry by the Board Officials on 23.02.2024.
 8. Hearing held on 22.03.2024.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 16.8 TPD.
2. **WHEREAS**, vide reference 1st cited, the Board issued closure order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
3. **WHEREAS**, vide reference 2nd cited, the industry has obtained CFO & HWA order vide dt.23.04.2022 with a validity period upto 31.03.2032.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
5. **WHEREAS**, vide reference 4th cited, the Board issued Extension of Temporary Revocation of Closure Orders on 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & latest 09.03.2023 for a period of One Year (i.e., upto 08.03.2024).
6. **WHEREAS**, the Board issued amendment to the CFO vide order dated: 22.09.2023 for raw rice milling activity. Subsequently, the Board issued amendment to the CFO vide order dt: 04.11.2023 for parboiled rice milling activity.
7. **WHEREAS**, vide reference 5th cited, the industry representation letter dated 05.02.2024 for Permanent Revocation of Closure Order.

8. **WHEREAS**, vide reference 6th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.

The Hon'ble NGT vide order dated:31.01.2024 directed the Board to produce the guidelines based on which 'Consent to Establish' or 'Consent to Operate' was being issued to the Parboiled Rice Industries

The Hon'ble NGT heard the matter and posted the case for next hearing on 30.04.2024.

9. **WHEREAS**, vide reference 7th cited, the RO-Nalgonda Officials inspected the industry on 23.02.2024 and observed the following non-compliances:

1. During inspection the industry was not in operation.
2. The industry has not laid metal roads.
3. The industry has developed greenery to some extent.
4. The industry has submitted Bank Guarantee of Rs.1,00,000/- vide letter dt.02.03.2023, which was expired on 28.02.2024.

Analysis Data:

- The Board Officials carried out the Ambient Air Quality Monitoring on the top of the residential building of Sri Lakshmi Narayana, H.No.177, KLR Avenue Colony, Komarambada Village, Kodad Mandal, Suryapet District. As per the analysis reports the values of PM₁₀ is 69 µg/m³ against standard 100 µg/m³, the value of SO₂ is 4 µg/m³ against the standard 80 µg/m³ and the value of NO₂ is 21 µg/m³ against the standard.

10. **WHEREAS**, vide reference 8th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 22.03.2024. The industry representative RO-Nalgonda Officials have attended the meeting.

I. The Committee noted the following non-compliances:

1. During inspection the industry was not in operation.
2. The industry has not laid metal roads.
3. The industry has developed greenery to some extent.
4. The industry has submitted Bank Guarantee of Rs.1,00,000/- vide letter dt.02.03.2023, which was expired on 28.02.2024.

II. The industry representative informed that, they will lay the metal roads within 45 days and they will develop green belt in this monsoon and requested for revocation of closure order.

After detailed discussions, the committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with certain directions to comply within one month and also directed the industry to submit the time bound action plan on laying of metal roads, and development of green belt.

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** from the date of this order with the following directions to comply within one month:

1. The industry shall store the husk & boiler ash in closed rooms only and dispose the same regularly without stockpile. The industry shall not store the husk & ash openly.
2. The industry shall operate Air Pollution Control Equipments regularly attached to the boiler to control the emissions

- 3. The industry shall operate Air Pollution Control Equipments regularly attached to the boiler to control the emissions.
 - 4. The industry shall lay metal roads / CC roads within the premises within one month as committed during the meeting and shall carry out water spraying within the industry premises to control fugitive dust emissions.
 - 5. The industry shall not cause any air pollution to the surrounding environment.
 - 6. The industry shall spray the water on the approach road from the highway in regular intervals to avoid dust nuisance during the vehicular movement.
- 12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months from the date of this order.
 - 13. These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
 - 14. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Sri Bhuvaneshwari Parboiled Modern Rice Mill,
Sy.No. 230/1A & 230/2, Komarabanda (V),
Kodad (M), Suryapet District.

Copy to:

- 1. The JCEE., Z.O., R.C.Puram for information and necessary action.
- 2. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.
- 3. Concerned file.

// T. C. F. B. O. //
D. Vasanna
Senior Environmental Engineer
(Task Force, UH-IV)



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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-214/TSPCB/TF/HO/2024- 2330

Dt:18.04.2024

Sub : TSPCB – M/s. Sri Bhuvaneshwari Parboiled Modern Rice Mill, Sy.No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District – Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987– **Extension of Temporary Restoration of Power Supply for a period of Six Months – Orders Issued** – Reg.

copy
DESPATCH NO:
DATE: 24 APR 2024

Ref : 1. Order No.NLG-214/TSPCB/TF/HO/2023-1905, dt.09.03.2023.
2. Hearing held on 22.03.2024
3. Order No.NLG-214/TSPCB/TF/HO/2024- dt.18.04.2024.

* * * * *

In the 1st reference mentioned above, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 & under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 orders were issued to TSSPDCL to extend the power supply for a period of one year to **M/s.Sri Bhuvaneshwari Parboiled Modern Rice Mill, Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District.**

In the 2nd reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 22.03.2024. After careful consideration of all the material facts of the case, it was decided to issue Extension of Temporary Revocation of Closure Orders to the industry for a period of Six Months. Accordingly, the Board issued Extension of Temporary Revocation of Closure Orders to the industry vide reference 3rd cited. A copy of the Extension of Temporary Revocation of Closure Order is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to extend the power supply to **M/s. Sri Bhuvaneshwari Parboiled Modern Rice Mill, Sy.No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District for a period of Six Months from the date of issue of this order** for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Suryapet District.

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The E.E., TSPCB, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

// T. C. F. B. O. //

Prasanna
Senior Environmental Engineer
(Task Force, UH-IV)



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ANNEXURE - (VII)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040-23887519

BY REGD. POST WITH ACK. DUE

**ORDERS ISSUED UNDER WATER (PREVENTION AND CONTROL OF POLLUTION)
ACT, 1974 (AS AMENDED BY ACT 53 OF 1988)**

Order No.NLG-216/TSPCB/TF/HO/2024-2)4

Dt:18.04.2024

C.A.P.K.
DESPATCH NO:
DATE: 24 APR 2024

Sub : TSPCB - M/s.Raja Rajeswari Parboiled Rice Industries, Sy.No.193/1, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - **Extension of Temporary Revocation of Closure Order for a period of Six Months - Orders Issued - Reg.**

- Ref :**
1. CFO (Amendment) order dt.23.06.2023 which is valid upto 30.06.2033.
 2. Closure Order dt.10.12.2019.
 3. Temporary Revocation of Closure order No.NLG-218/TSPCB/UH-V/TF/2020-650, dt.25.08.2020.
 4. Extension of Temporary Revocation of Closure Order dt. 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & 09.03.2023.
 5. Industry representation letter dated 05.02.2024 for Permanent Revocation of Closure Order.
 6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
 7. Inspection of the industry by the Board Officials on 24.02.2024.
 8. Hearing held on 22.03.2024.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.193/1, Komarabanda (V), Kodad (M), Suryapet District and engaged in Steamed Rice - 15 TPD.
2. **WHEREAS**, vide reference 1st cited, the industry has obtained CFO (Amendment) order dt.23.06.2023 with a validity period upto 30.06.2033.
3. **WHEREAS**, vide reference 2nd cited, the Board issued closure order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
5. **WHEREAS**, vide reference 4th cited, the Board issued Extension of Temporary Revocation of Closure Orders on 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & latest 09.03.2023 for a period of One Year (i.e., upto 08.03.2024).
6. **WHEREAS**, the Board issued amendment to the CFO vide order dated: 22.09.2023 for raw rice milling activity. Subsequently, the Board issued amendment to the CFO vide order dt: 04.11.2023 for parboiled rice milling activity.
7. **WHEREAS**, vide reference 5th cited, the industry representation letter dated 05.02.2024 for Permanent Revocation of Closure Order.
8. **WHEREAS**, vide reference 6th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.

The Hon'ble NGT vide order dated:31.01.2024 directed the Board to produce the guidelines based on which 'Consent to Establish' or 'Consent to Operate' was being issued to the Parboiled Rice Industries

The Hon'ble NGT heard the matter and posted the case for next hearing on 30.04.2024.

9. **WHEREAS**, vide reference 7th cited, the RO-Nalgonda Officials inspected the industry on 24.02.2024 and observed the following non-compliances:

1. The industry is operating raw rice milling only.
2. The industry has not provided separate energy meter to the air pollution control system.
3. The industry has not laid the metal roads & CC roads.
4. During inspection, the boiler was not in operation as soaking tanks erection works under progress.
5. The industry has developed greenery to some extent.

Analysis Data:

- As per the analysis report of AAQ monitoring conducted on 24.02.2024, the values of PM₁₀ is 78 µg/m³ against the standard 100 µg/m³, the value of SO₂ is 06 µg/m³ against the standard 80 µg/m³ & the value of NO₂ is 22 µg/m³ against the standard 80 µg/m³
- The Board Officials carried out the Ambient Air Quality Monitoring on the top of the residential building of Sri Lakshmi Narayana, H.No.177, KLR Avenue Colony, Komarambanda Village, Kodad Mandal, Suryapet District. As per the analysis reports the values of PM₁₀ is 69 µg/m³ against standard 100 µg/m³, the value of SO₂ is 4 µg/m³ against the standard 80 µg/m³ and the value of NO₂ is 21 µg/m³ against the standard.

10. **WHEREAS**, vide reference 8th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 22.03.2024. The industry representative RO-Nalgonda Officials have attended the meeting.

I. The Committee noted the following non-compliances:

1. The industry is operating raw rice milling only.
2. The industry has not provided separate energy meter to the air pollution control system.
3. The industry has not laid the metal roads & CC roads.
4. During inspection, the boiler was not in operation as soaking tanks erection works under progress.

- II. The industry representative informed that, they are operating raw rice milling only they will provide separate energy meter to the air pollution control system within one week and they will lay the metal roads within 45 days and requested for revocation of closure order.

After detailed discussions, the committee recommended to issue extension of temporary revocation of closure order to the industry for a period of Six Months with certain directions to comply within one month and also directed the industry to submit the time bound action plan on laying of metal roads, and will provide separate energy meter to the APCE within one week.

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** from the date of this order with the following directions to comply within one month:

1. The industry shall comply with all the CFO conditions issued by the Board.

- 2. The industry shall regularly operate the ETP to meet the Board prescribed standards and the treated waste water shall be utilized for on land irrigation within the industry's premises and shall not discharge any waste water outside the premises under any circumstances.
 - 3. The industry shall maintain good housekeeping.
 - 4. The industry shall develop thick greenbelt around the boundary of the industry and also within the vacant places in this monsoon.
 - 5. The industry shall revalidate the Bank Guarantee submitted to the Board before its expiry from time to time till further orders from the Board.
 - 6. The industry shall not carryout operations without valid revocation of closure orders. Failing which the Board will be constraint to take action against the industry.
12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months from the date of this order.
13. These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
14. You are hereby directed to note that, should you misuse these orders to operate the industry violating any of the conditions mentioned above, your unit will be closed under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Raja Rajeswari Parboiled Rice Industries,
Sy.No.193/1, Komarabanda (V),
Kodad (M), Suryapet District.

Copy to:

- 1. The JCEE., Z.O., R.C.Puram for information and necessary action.
- 2. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.
- 3. Concerned file.

// T. C. F. B. O. //
Prasanna
Senior Environmental Engineer
(Task Force, UH-IV)



TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040-23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER AIR (PREVENTION AND CONTROL OF POLLUTION)
ACT 1981 (AS AMENDED BY ACT 47 OF 1987)

Order No.NLG-216/TSPCB/TF/HO/2024-220

Dt:18.04.2024

copy
DESPATCH NO:
DATE : 24 APR 2024

Sub : TSPCB - M/s.Raja Rajeswari Parboiled Rice Industries, Sy.No.193/1, Komarabanda (V), Kodad (M), Suryapet District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - **Extension of Temporary Revocation of Closure Order for a period of Six Months - Orders Issued** - Reg.

- Ref :**
1. CFO (Amendment) order dt.23.06.2023 which is valid upto 30.06.2033.
 2. Closure Order dt.10.12.2019.
 3. Temporary Revocation of Closure order No.NLG-218/TSPCB/UH-V/TF/2020-650, dt.25.08.2020.
 4. Extension of Temporary Revocation of Closure Order dt. 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & 09.03.2023.
 5. Industry representation letter dated 05.02.2024 for Permanent Revocation of Closure Order.
 6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
 7. Inspection of the industry by the Board Officials on 24.02.2024.
 8. Hearing held on 22.03.2024.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.193/1, Komarabanda (V), Kodad (M), Suryapet District and engaged in Steamed Rice - 15 TPD.
2. **WHEREAS**, vide reference 1st cited, the industry has obtained CFO (Amendment) order dt.23.06.2023 with a validity period upto 30.06.2033.
3. **WHEREAS**, vide reference 2nd cited, the Board issued closure order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
5. **WHEREAS**, vide reference 4th cited, the Board issued Extension of Temporary Revocation of Closure Orders on 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & latest 09.03.2023 for a period of One Year (i.e., upto 08.03.2024).
6. **WHEREAS**, the Board issued amendment to the CFO vide order dated: 22.09.2023 for raw rice milling activity. Subsequently, the Board issued amendment to the CFO vide order dt: 04.11.2023 for parboiled rice milling activity.
7. **WHEREAS**, vide reference 5th cited, the industry representation letter dated 05.02.2024 for Permanent Revocation of Closure Order.

8. **WHEREAS**, vide reference 6th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.

The Hon'ble NGT vide order dated:31.01.2024 directed the Board to produce the guidelines based on which 'Consent to Establish' or 'Consent to Operate' was being issued to the Parboiled Rice Industries

The Hon'ble NGT heard the matter and posted the case for next hearing on 30.04.2024.

9. **WHEREAS**, vide reference 7th cited, the RO-Nalgonda Officials inspected the industry on 24.02.2024 and observed the following non-compliances:
1. The industry is operating raw rice milling only.
 2. The industry has not provided separate energy meter to the air pollution control system.
 3. The industry has not laid the metal roads & CC roads.
 4. During inspection, the boiler was not in operation as soaking tanks erection works under progress.
 5. The industry has developed greenery to some extent.

Analysis Data:

- As per the analysis report of AAQ monitoring conducted on 24.02.2024, the values of PM₁₀ is 78 µg/m³ against the standard 100 µg/m³, the value of SO₂ is 06 µg/m³ against the standard 80 µg/m³ & the value of NO₂ is 22 µg/m³ against the standard 80 µg/m³
 - The Board Officials carried out the Ambient Air Quality Monitoring on the top of the residential building of Sri Lakshmi Narayana, H.No.177, KLR Avenue Colony, Komarabanda Village, Kodad Mandal, Suryapet District. As per the analysis reports the values of PM₁₀ is 69 µg/m³ against standard 100 µg/m³, the value of SO₂ is 4 µg/m³ against the standard 80 µg/m³ and the value of NO₂ is 21 µg/m³ against the standard.
10. **WHEREAS**, vide reference 8th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 22.03.2024. The industry representative RO-Nalgonda Officials have attended the meeting.

I. The Committee noted the following non-compliances:

1. The industry is operating raw rice milling only.
2. The industry has not provided separate energy meter to the air pollution control system.
3. The industry has not laid the metal roads & CC roads.
4. During inspection, the boiler was not in operation as soaking tanks erection works under progress.

II. The industry representative informed that, they are operating raw rice milling only they will provide separate energy meter to the air pollution control system within one week and they will lay the metal roads within 45 days and requested for revocation of closure order.

After detailed discussions, the committee recommended to issue extension of temporary revocation of closure order to the industry for a period of Six Months with certain directions to comply within one month and also directed the industry to submit the time bound action plan on laying of metal roads, and will provide separate energy meter to the APCE within one week.

- 11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** from the date of this order with the following directions to comply within one month:
 - 1. The industry shall store the husk & boiler ash in closed rooms only and dispose the same regularly without stockpile. The industry shall not store the husk & ash openly.
 - 2. The industry shall provide & operate separate energy meter to the air pollution control system within one week and maintain a log register as per the meter readings.
 - 3. The industry shall operate Air Pollution Control Equipments regularly attached to the boiler to control the emissions.
 - 4. The industry shall lay metal roads / CC roads within the premises within one month as committed during the meeting and the industry shall carry out water spraying within the industry premises to control fugitive dust emissions.
 - 5. The industry shall not cause any air pollution to the surrounding environment.
 - 6. The industry shall spray the water on the approach road from the highway in regular intervals to avoid dust nuisance during the vehicular movement.
- 12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months from the date of this order.
- 13. These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
- 14. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Raja Rajeswari Parboiled Rice Industries,
Sy.No.193/1, Komarabanda (V),
Kodad (M), Suryapet District.

Copy to:

- 1. The JCEE., Z.O., R.C.Puram for information and necessary action.
- 2. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.
- 3. Concerned file.

// T. C. F. B. O. //
P. Prasadanna
Senior Environmental Engineer
(Task Force, UH-IV)



56

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-216/TSPCB/TF/HO/2024- 221

Dt:18.04.2024

COIR
DESPATCHED
DATE: 26 APR 2024

Sub : TSPCB - M/s. Raja Rajeswari Parboiled Rice Industries, Sy.No.193/1, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - **Extension of Temporary Restoration of Power Supply for a period of Six Months - Orders Issued** - Reg.

Ref : 1. Order No. NLG-216/TSPCB/TF/HO/2023-1908, dt.09.03.2023.
2. Hearing held on 22.03.2024.
3. Order No. NLG-216/TSPCB/TF/HO/2024- dt:18.04.2024.

* * * * *

In the 1st reference mentioned above, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 & under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 orders were issued to TSSPDCL to extend the power supply for a period of One Year to **M/s. Raja Rajeswari Parboiled Rice Industries, Sy.No.193/1, Komarabanda (V), Kodad (M), Suryapet District.**

In the 2nd reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 22.03.2024. After careful consideration of all the material facts of the case, it was decided to issue Extension of Temporary Revocation of Closure Orders to the industry for a period of Six Months. Accordingly, the Board issued Extension of Temporary Revocation of Closure Orders to the industry vide reference 3rd cited. A copy of the Extension of Temporary Revocation of Closure Order is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to extend the power supply to **M/s. Raja Rajeswari Parboiled Rice Industries, Sy.No.193/1, Komarabanda (V), Kodad (M), Suryapet District for a period of Six Months from the date of issue of this order** for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-

MEMBER SECRETARY

To
The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Suryapet District.

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The E.E., TSPCB, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

// T. C. F. B. O. //

Prasanna

Senior Environmental Engineer
(Task Force, UH-IV)





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ANNEXURE - IX

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040-23887519

BY REGD. POST WITH ACK. DUE

**ORDERS ISSUED UNDER WATER (PREVENTION AND CONTROL OF POLLUTION)
ACT, 1974 (AS AMENDED BY ACT 53 OF 1988)**

Order No.NLG-217/TSPCB/TF/HO/2024- 228

Dt:18.04.2024

C.A.P.2
JESPATCH NO:
DATE: 24 APR 2024

Sub : TSPCB - M/s. Sri Padmalaya Parboiled Rice Industry, Sy.No. 232, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - **Extension of Temporary Revocation of Closure Order for a period of Six Months- Orders Issued** - Reg.

- Ref :**
1. CFO order No. dt.23.06.2023 valid upto 30.06.2033.
 2. Closure Order dt.10.12.2019.
 3. Temporary Revocation of Closure order No.NLG-217/TSPCB/UH-V/TF/2020-637, dt.25.08.2020.
 4. Extension of Temporary Revocation of Closure Order dt.11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & 09.03.2023.
 5. Industry representation letter dated 05.02.2024 for Permanent Revocation of Closure Order.
 6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
 7. Inspection of the industry by the Board Officials on 23.02.2024.
 8. Hearing held on 22.03.2024.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.232, Komarabanda (V), Kodad (M), Suryapet District t and involved in Paraboiled Rice activity - 15 TPD.
2. **WHEREAS**, vide reference 1st cited, the industry has obtained CFO & HWA order vide dt.23.06.2023 with a validity period upto 30.06.2033.
3. **WHEREAS**, vide reference 2nd cited, the Board issued Closure Order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
5. **WHEREAS**, vide reference 4th cited, the Board issued Extension of Temporary Revocation of Closure Orders on 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & latest 09.03.2023 for a period of One Year (i.e., upto 08.03.2024).
6. **WHEREAS**, the Board issued amendment to the CFO vide order dated: 22.09.2023 for raw rice milling activity. Subsequently, the Board issued amendment to the CFO vide order dt: 04.11.2023 for parboiled rice milling activity.
7. **WHEREAS**, vide reference 5th cited, the industry representation letter dated 05.02.2024 for Permanent Revocation of Closure Order.
8. **WHEREAS**, vide reference 6th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.

The Hon'ble NGT vide order dated:31.01.2024 directed the Board to produce the guidelines based on which 'Consent to Establish' or 'Consent to Operate' was being issued to the Parboiled Rice Industries

The Hon'ble NGT heard the matter and posted the case for next hearing on 30.04.2024.

9. **WHEREAS**, vide reference 7th cited, the RO-Nalgonda Officials inspected the industry on 23.02.2024 and observed the following non-compliances:

1. During inspection the industry was not in operation.
2. The industry has submitted Bank Guarantee of Rs.1,00,000/- vide letter dt. 01.03.2023, which was expired on 28.02.2024.
3. The industry has not provided above ground level RCC tank for collection/ storage of effluents.
4. The industry has developed the greenery for some extent along the boundary.

Analysis Data:

- The Board Officials carried out the Ambient Air Quality Monitoring on the top of the residential building of Sri Lakshmi Narayana, H.No.177, KLR Avenue Colony, Komarambanda Village, Kodad Mandal, Suryapet District. As per the analysis reports the values of PM₁₀ is 69 µg/m³ against standard 100 µg/m³, the value of SO₂ is 4 µg/m³ against the standard 80 µg/m³ and the value of NO₂ is 21 µg/m³ against the standard.

10. **WHEREAS**, vide reference 8th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 22.03.2024. The industry representative has not attended the meeting and the RO-Nalgonda Officials attended

- I. The Committee noted the following non-compliances:

1. During inspection the industry was not in operation.
2. The industry has submitted Bank Guarantee of Rs.1,00,000/- vide letter dt. 01.03.2023, which was expired on 28.02.2024.
3. The industry has not provided above ground level RCC tank for collection/ storage of effluents.
4. The industry has developed the greenery for some extent along the boundary.

- II. The Parboiled Rice Mill Association representative informed that, he will coordinate with the industry representative and the above non-compliances will rectify within two months and requested for revocation of closure order.

After detailed discussions, the committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with certain directions to comply within one month and also directed the industry to submit the time bound action plan for development of green belt and submit the revalidated bank guarantee.

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** from the date of this order with the following directions to comply within one month:

1. The industry shall comply with all the CFO conditions issued by the Board.
2. The industry shall comply with all the CFO conditions issued by the Board.
3. The industry shall regularly operate the ETP to meet the Board prescribed standards and the treated waste water shall be utilized for on land irrigation within the industry's premises and shall not discharge any waste water outside the premises under any circumstances.
4. The industry shall maintain good housekeeping.

- 5. The industry shall develop thick greenbelt around the boundary of the industry and also within the vacant places in this monsoon.
 - 6. The industry shall submit the revalidated the Bank Guarantee of Rs.1.0 Lakh within one week to the Board and shall revalidate the same from time to time till further orders from the Board.
 - 7. The industry shall not carryout operations without valid revocation of closure orders. Failing which the Board will be constraint to take action against the industry.
- 12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months from the date of this order.
 - 13. These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
 - 14. You are hereby directed to note that, should you misuse these orders to operate the industry violating any of the conditions mentioned above, your unit will be closed under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Sri Padmalaya Parboiled Rice Industry,
Sy.No. 232, Komarabanda (V),
Kodad (M), Suryapet District.

Copy to:

- 1. The JCEE., Z.O., R.C.Puram for information and necessary action.
- 2. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.
- 3. Concerned file.

// T. C. F. B. O. //
P. S. Prasad
Senior Environmental Engineer
(Task Force, UH-IV)



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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040-23887519

BY REGD. POST WITH ACK. DUE

**ORDERS ISSUED UNDER AIR (PREVENTION AND CONTROL OF POLLUTION)
ACT 1981 (AS AMENDED BY ACT 47 OF 1987)**

Order No.NLG-217/TSPCB/TF/HO/2024- 2291

Dt:18.04.2024

Sub : TSPCB - M/s. Sri Padmalaya Parboiled Rice Industry, Sy.No. 232, Komarabanda (V), Kodad (M), Suryapet District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - **Extension of Temporary Revocation of Closure Order for a period of Six Months- Orders Issued** - Reg.

copy
DESPATCH NO:
DATE: 24 APR 2024

- Ref :**
1. CFO order No. dt.23.06.2023 valid upto 30.06.2033.
 2. Closure Order dt.10.12.2019.
 3. Temporary Revocation of Closure order No.NLG-217/TSPCB/UH-V/TF/2020-637, dt.25.08.2020.
 4. Extension of Temporary Revocation of Closure Order dt. 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & 09.03.2023.
 5. Industry representation letter dated 05.02.2024 for Permanent Revocation of Closure Order.
 6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
 7. Inspection of the industry by the Board Officials on 23.02.2024.
 8. Hearing held on 22.03.2024.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.232, Komarabanda (V), Kodad (M), Suryapet District t and involved in Paraboiled Rice activity - 15 TPD.
2. **WHEREAS**, vide reference 1st cited, the industry has obtained CFO & HWA order vide dt.23.06.2023 with a validity period upto 30.06.2033.
3. **WHEREAS**, vide reference 2nd cited, the Board issued Closure Order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
5. **WHEREAS**, vide reference 4th cited, the Board issued Extension of Temporary Revocation of Closure Orders on 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & latest 09.03.2023 for a period of One Year (i.e., upto 08.03.2024).
6. **WHEREAS**, the Board issued amendment to the CFO vide order dated: 22.09.2023 for raw rice milling activity. Subsequently, the Board issued amendment to the CFO vide order dt: 04.11.2023 for parboiled rice milling activity.
7. **WHEREAS**, vide reference 5th cited, the industry representation letter dated 05.02.2024 for Permanent Revocation of Closure Order.
8. **WHEREAS**, vide reference 6th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.

The Hon'ble NGT vide order dated:31.01.2024 directed the Board to produce the guidelines based on which 'Consent to Establish' or 'Consent to Operate' was being issued to the Parboiled Rice Industries

The Hon'ble NGT heard the matter and posted the case for next hearing on 30.04.2024.

9. **WHEREAS**, vide reference 7th cited, the RO-Nalgonda Officials inspected the industry on 23.02.2024 and observed the following non-compliances:

1. During inspection the industry was not in operation.
2. The industry has submitted Bank Guarantee of Rs.1,00,000/- vide letter dt. 01.03.2023, which was expired on 28.02.2024.
3. The industry has not provided above ground level RCC tank for collection/ storage of effluents.
4. The industry has developed the greenery for some extent along the boundary.

Analysis Data:

- The Board Officials carried out the Ambient Air Quality Monitoring on the top of the residential building of Sri Lakshmi Narayana, H.No.177, KLR Avenue Colony, Komarambanda Village, Kodad Mandal, Suryapet District. As per the analysis reports the values of PM₁₀ is 69 µg/m³ against standard 100 µg/m³, the value of SO₂ is 4 µg/m³ against the standard 80 µg/m³ and the value of NO₂ is 21 µg/m³ against the standard.

10. **WHEREAS**, vide reference 8th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 22.03.2024. The industry representative has not attended the meeting and the RO-Nalgonda Officials attended

I. The Committee noted the following non-compliances:

1. During inspection the industry was not in operation.
2. The industry has submitted Bank Guarantee of Rs.1,00,000/- vide letter dt. 01.03.2023, which was expired on 28.02.2024.
3. The industry has not provided above ground level RCC tank for collection/ storage of effluents.
4. The industry has developed the greenery for some extent along the boundary.

- II. The Parboiled Rice Mill Association representative informed that, he will coordinate with the industry representative and the above non-compliances will rectify within two months and requested for revocation of closure order.

After detailed discussions, the committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with certain directions to comply within one month and also directed the industry to submit the time bound action plan for development of green belt and submit the revalidated bank guarantee.

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** from the date of this order with the following directions to comply within one month:

1. The industry shall store the husk & boiler ash in closed rooms only and dispose the same regularly without stockpile. The industry shall not store the husk & ash openly.
2. The industry shall provide separate energy meter to the air pollution control system and maintain a log register as per the meter readings within three months.

- 3. The industry shall operate Air Pollution Control Equipments regularly attached to the boiler to control the emissions.
 - 4. The industry shall spray the water on the approach road from the highway in regular intervals to avoid dust nuisance during the vehicular movement.
 - 5. The industry shall not cause any air pollution to the surrounding environment.
- 12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months from the date of this order.
 - 13. These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
 - 14. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

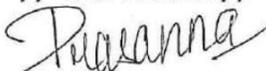
Sd/-
MEMBER SECRETARY

To
M/s. Sri Padmalaya Parboiled Rice Industry,
Sy.No. 232, Komarabanda (V),
Kodad (M), Suryapet District.

Copy to:

- 1. The JCEE., Z.O., R.C.Puram for information and necessary action.
- 2. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.
- 3. Concerned file.

// T. C. F. B. O. //



Senior Environmental Engineer
(Task Force, UH-IV)



(63) ANNEXURE - 8

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040-23887519

BY REGD. POST WITH ACK. DUE

**ORDERS ISSUED UNDER WATER (PREVENTION AND CONTROL OF POLLUTION)
ACT, 1974 (AS AMENDED BY ACT 53 OF 1988)**

Order No.NLG-219/TSPCB/TF/HO/2024- 228

Dt:18.04.2024

Sub : TSPCB - M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy.No.243, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - **Extension of Temporary Revocation of Closure Order for a period of Six Months - Orders Issued** - Reg.

c. a. r.
DESPATCH NO:
DATE : 24 APR 2024

- Ref :**
1. CFO Order dt.23.07.2018, validity upto 31.03.2028.
 2. Closure Order dt.10.12.2019.
 3. Temporary Revocation of Closure order No.NLG-219/TSPCB/UH-V/TF/2020-643, dt.25.08.2020.
 4. Extension of Temporary Revocation of Closure Order dt. 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & 09.03.2023.
 5. Industry representation letter dated 06.02.2024 for Permanent Revocation of Closure Order.
 6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
 7. Inspection of the industry by the Board Officials on 23.02.2024.
 8. Hearing held on 22.03.2024.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.243, Komarabanda (V) Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 26 TPD.
2. **WHEREAS**, vide reference 1st cited, the industry has obtained CFO&HWA order vide dt.23.07.2018 with a validity period upto 31.03.2028.
3. **WHEREAS**, vide reference 2nd cited, the Board issued closure order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
5. **WHEREAS**, vide reference 4th cited, the Board issued Extension of Temporary Revocation of Closure Orders on 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & latest 09.03.2023 for a period of One Year (i.e., upto 08.03.2024).
6. **WHEREAS**, the Board issued amendment to the CFO vide order dated: 22.09.2023 for raw rice milling activity. Subsequently, the Board issued amendment to the CFO vide order dt: 04.11.2023 for parboiled rice milling activity.
7. **WHEREAS**, vide reference 5th cited, the industry representation letter dated 06.02.2024 for Permanent Revocation of Closure Order.
8. **WHEREAS**, vide reference 6th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.

The Hon'ble NGT vide order dated:31.01.2024 directed the Board to produce the guidelines based on which 'Consent to Establish' or 'Consent to Operate' was being issued to the Parboiled Rice Industries

The Hon'ble NGT heard the matter and posted the case for next hearing on 30.04.2024.

9. **WHEREAS**, vide reference 7th cited, the RO-Nalgonda Officials inspected the industry on 23.02.2024 and observed the following non-compliances:

1. The industry is operating Raw rice milling only.

Analysis Data:

- As per the analysis report of AAQ monitoring conducted on 24.02.2024, the values of PM₁₀ is 79 µg/m³ against the standard 100 µg/m³, the value of SO₂ is 05 µg/m³ against the standard 80 µg/m³ & the value of NO₂ is 23 µg/m³ against the standard 80 µg/m³
- The Board Officials carried out the Ambient Air Quality Monitoring on the top of the residential building of Sri Lakshmi Narayana, H.No.177, KLR Avenue Colony, Komarambanda Village, Kodad Mandal, Suryapet District. As per the analysis reports the values of PM₁₀ is 69 µg/m³ against standard 100 µg/m³, the value of SO₂ is 4 µg/m³ against the standard 80 µg/m³ and the value of NO₂ is 21 µg/m³ against the standard.

10. **WHEREAS**, vide reference 8th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 22.03.2024. The industry representative and RO-Nalgonda Officials have attended the meeting.

- I. The Committee noted the following non-compliances:

1. The industry is operating Raw rice milling only.
- II. During the meeting, the RO Nalgonda informed that, the industry is operating raw rice milling activity only and the industry is complying with the consent conditions and Board directions.
- III. The industry representative informed that, they provided & maintaining all pollution control measures and requested for revocation of closure order.

After detailed discussions, the committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with certain directions to comply within one month.

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** from the date of this order with the following directions to comply within one month:

1. The industry shall comply with all the CFO conditions issued by the Board.
2. The industry shall regularly operate the ETP to meet the Board prescribed standards and the treated waste water shall be utilized for on land irrigation within the industry's premises and shall not discharge any waste water outside the premises under any circumstances.
3. The industry shall maintain good housekeeping.
4. The industry shall develop thick greenbelt around the boundary of the industry and also within the vacant places in this monsoon.
5. The industry shall revalidate the Bank Guarantee submitted to the Board before its expiry from time to time till further orders from the Board.
6. The industry shall not carryout operations without valid revocation of closure orders. Failing which the Board will be constraint to take action against the industry.

12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months from the date of this order.
13. These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
14. You are hereby directed to note that, should you misuse these orders to operate the industry violating any of the conditions mentioned above, your unit will be closed under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

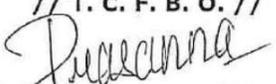
Sd/-
MEMBER SECRETARY

To
**M/s. Sri Venkata Lakshmi Parboiled Rice Mill,
Sy.No.243, Komarabanda (V),
Kodad (M), Suryapet District.**

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.
3. Concerned file.

// T. C. F. B. O. //



**Senior Environmental Engineer
(Task Force, UH-IV)**



(66)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040-23887519

BY REGD. POST WITH ACK. DUE

**ORDERS ISSUED UNDER AIR (PREVENTION AND CONTROL OF POLLUTION)
ACT 1981 (AS AMENDED BY ACT 47 OF 1987)**

Order No.NLG-219/TSPCB/TF/HO/2024- 226

Dt:18.04.2024

Sub : TSPCB - M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy.No.243, Komarabanda (V), Kodad (M), Suryapet District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - **Extension of Temporary Revocation of Closure Order for a period of Six Months - Orders Issued** - Reg.

Case
ESPATCH NO:
DATE: 24 APR 2024

- Ref :**
1. CFO Order dt.23.07.2018, validity upto 31.03.2028.
 2. Closure Order dt.10.12.2019.
 3. Temporary Revocation of Closure order No.NLG-219/TSPCB/UH-V/TF/2020-643, dt.25.08.2020.
 4. Extension of Temporary Revocation of Closure Order dt. 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & 09.03.2023.
 5. Industry representation letter dated 06.02.2024 for Permanent Revocation of Closure Order.
 6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
 7. Inspection of the industry by the Board Officials on 23.02.2024.
 8. Hearing held on 22.03.2024.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.243, Komarabanda (V) Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 26 TPD.
2. **WHEREAS**, vide reference 1st cited, the industry has obtained CFO&HWA order vide dt.23.07.2018 with a validity period upto 31.03.2028.
3. **WHEREAS**, vide reference 2nd cited, the Board issued closure order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
5. **WHEREAS**, vide reference 4th cited, the Board issued Extension of Temporary Revocation of Closure Orders on 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & latest 09.03.2023 for a period of One Year (i.e., upto 08.03.2024).
6. **WHEREAS**, the Board issued amendment to the CFO vide order dated: 22.09.2023 for raw rice milling activity. Subsequently, the Board issued amendment to the CFO vide order dt: 04.11.2023 for parboiled rice milling activity.
7. **WHEREAS**, vide reference 5th cited, the industry representation letter dated 06.02.2024 for Permanent Revocation of Closure Order.
8. **WHEREAS**, vide reference 6th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.

The Hon'ble NGT vide order dated:31.01.2024 directed the Board to produce the guidelines based on which 'Consent to Establish' or 'Consent to Operate' was being issued to the Parboiled Rice Industries

The Hon'ble NGT heard the matter and posted the case for next hearing on 30.04.2024.

9. **WHEREAS**, vide reference 7th cited, the RO-Nalgonda Officials inspected the industry on 23.02.2024 and observed the following non-compliances:

1. The industry is operating Raw rice milling only.

Analysis Data:

- As per the analysis report of AAQ monitoring conducted on 24.02.2024, the values of PM₁₀ is 79 µg/m³ against the standard 100 µg/m³, the value of SO₂ is 05 µg/m³ against the standard 80 µg/m³ & the value of NO₂ is 23 µg/m³ against the standard 80 µg/m³
- The Board Officials carried out the Ambient Air Quality Monitoring on the top of the residential building of Sri Lakshmi Narayana, H.No.177, KLR Avenue Colony, Komarambanda Village, Kodad Mandal, Suryapet District. As per the analysis reports the values of PM₁₀ is 69 µg/m³ against standard 100 µg/m³, the value of SO₂ is 4 µg/m³ against the standard 80 µg/m³ and the value of NO₂ is 21 µg/m³ against the standard.

10. **WHEREAS**, vide reference 8th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 22.03.2024. The industry representative and RO-Nalgonda Officials have attended the meeting.

- I. The Committee noted the following non-compliances:

1. The industry is operating Raw rice milling only.
- II. During the meeting, the RO Nalgonda informed that, the industry is operating raw rice milling activity only and the industry is complying with the consent conditions and Board directions.
- III. The industry representative informed that, they provided & maintaining all pollution control measures and requested for revocation of closure order.

After detailed discussions, the committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with certain directions to comply within one month.

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** from the date of this order with the following directions to comply within one month:

1. The industry shall store the husk & boiler ash in closed rooms only and dispose the same regularly without stockpile. The industry shall not store the husk & ash openly.
2. The industry shall operate Air Pollution Control Equipments regularly attached to the boiler to control the emissions.
3. The industry shall provide/maintain the metal roads / CC roads within the premises and shall carry out water spraying within the industry premises to control fugitive dust emissions.
4. The industry shall spray of water on the approach road from the highway in regular intervals to avoid dust nuisance during the vehicular movement.
5. The industry shall not cause any air pollution to the surrounding environment.

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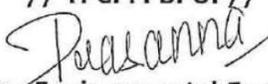
12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months from the date of this order.
13. These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
14. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

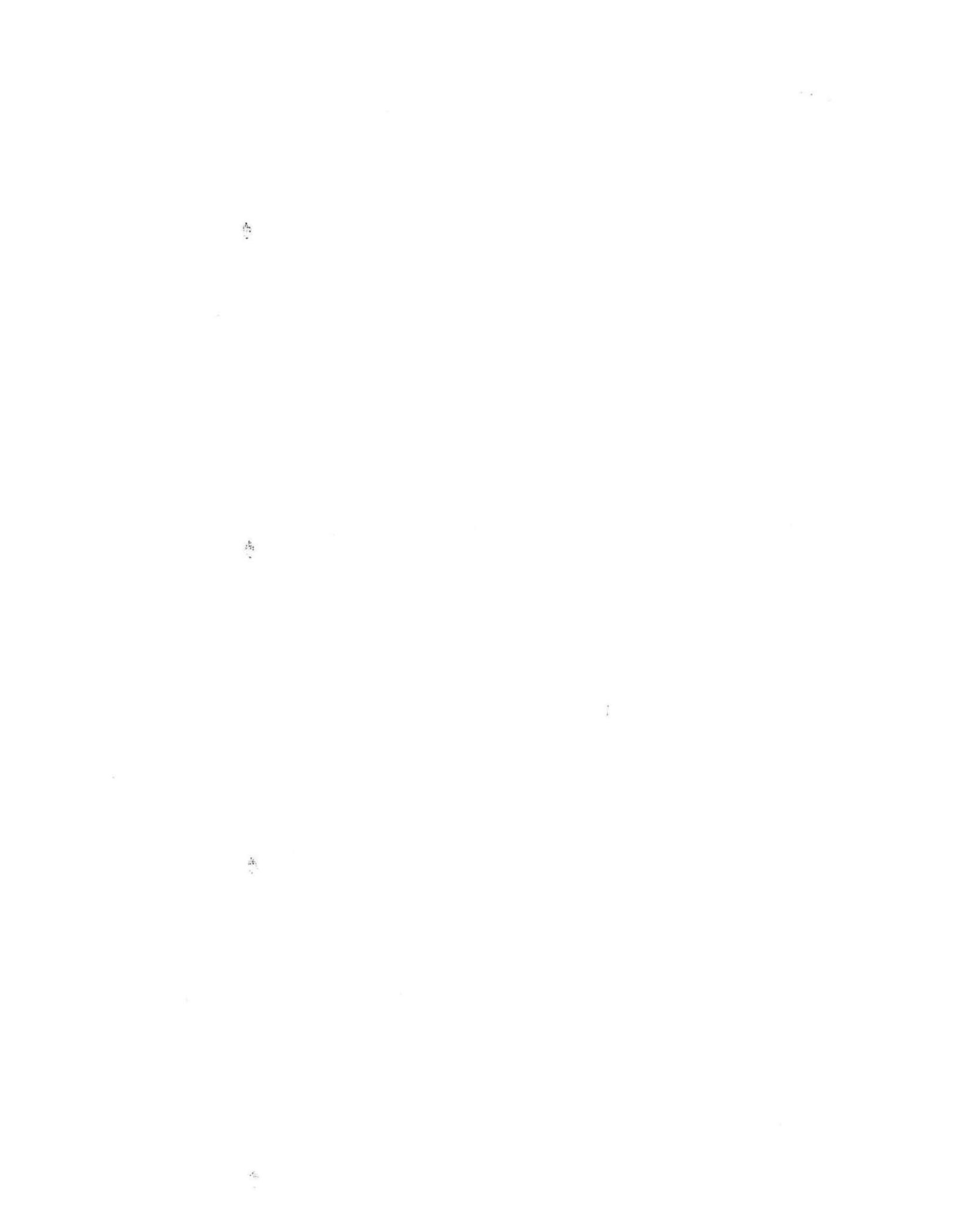
Sd/-
MEMBER SECRETARY

To
**M/s. Sri Venkata Lakshmi Parboiled Rice Mill,
Sy.No.243, Komarabanda (V),
Kodad (M), Suryapet District.**

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.
3. Concerned file.

// T. C. F. B. O. //

**Senior Environmental Engineer
(Task Force, UH-IV)**



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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-219/TSPCB/TF/HO/2024-227

Dt:18.04.2024

C.O.K.S.
DESPATCH NO:
DATE: 24 APR 2024

Sub : TSPCB - M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy.No.243, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - **Extension of Temporary Restoration of Power Supply for a period of Six Months - Orders Issued** - Reg.

Ref : 1. Order No.NLG-219/TSPCB/TF/HO/2023-1977, dt.09.03.2023
2. Hearing held on 22.03.2024.
3. Order No.NLG-219/TSPCB/TF/HO/2024- dt:18.04.2024.

* * * * *

In the 1st reference mentioned above, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 & under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 orders were issued to TSSPDCL to extend the power supply for a period of Six Months to M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy.No.243, Komarabanda (V), Kodad (M), Suryapet District.

In the 2nd reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 22.03.2024. After careful consideration of all the material facts of the case, it was decided to issue Extension of Temporary Revocation of Closure Orders to the industry for a period of Six Months. Accordingly, the Board issued Extension of Temporary Revocation of Closure Orders to the industry vide reference 3rd cited. A copy of the Extension of Temporary Revocation of Closure Order is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to extend the power supply to **M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy.No.243, Komarabanda (V), Kodad (M), Suryapet District for a period of Six Months from the date of issue of this order** for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Suryapet District.

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The E.E., TSPCB, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

// T. C. F. B. O. //
Shasanna
Senior Environmental Engineer
(Task Force, UH-IV)

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(70)

ANNEXURE - XI

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040-23887519

BY REGD. POST WITH ACK. DUE

**ORDERS ISSUED UNDER WATER (PREVENTION AND CONTROL OF POLLUTION)
ACT, 1974 (AS AMENDED BY ACT 53 OF 1988)**

Order No.NLG-221/TSPCB/TF/HO/2024-222

Dt:18.04.2024

C.O.K.
Sub : TSPCB - M/s. Sri Venkataramana Parboiled Modern Rice Mill, Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - **Extension of Temporary Revocation of Closure Order for a period Six Months- Orders Issued** - Reg.

DESPATCH NO:
DATE : 24 APR 2024

- Ref :**
1. CFO Order dt.31.12.2018 validity upto 31.03.2028.
 2. Closure Order dt.10.12.2019.
 3. Temporary Revocation of Closure order No.NLG-221/TSPCB/UH-V/TF/2020-645, dt.25.08.2020.
 4. Extension of Temporary Revocation of Closure Order dt. 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & 09.03.2023.
 5. Industry representation letter dated 06.02.2024 for Permanent Revocation of Closure Order.
 6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
 7. Inspection of the industry by the Board Officials on 23.02.2024.
 8. Hearing held on 22.03.2024.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 21 TPD.
2. **WHEREAS**, vide reference 1st cited, the industry has obtained CFO & HWA order vide dt.31.12.2018 with a validity period upto 31.03.2028.
3. **WHEREAS**, vide reference 2nd cited, the Board issued closure order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
5. **WHEREAS**, vide reference 4th cited, the Board issued Extension of Temporary Revocation of Closure Orders on 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & latest 09.03.2023 for a period of One Year (i.e., upto 08.03.2024).
6. **WHEREAS**, the Board issued amendment to the CFO vide order dated: 22.09.2023 for raw rice milling activity. Subsequently, the Board issued amendment to the CFO vide order dt: 04.11.2023 for parboiled rice milling activity.
7. **WHEREAS**, vide reference 6th cited, the industry representation letter dated 06.02.2024 for Permanent Revocation of Closure Order.

8. **WHEREAS**, vide reference 5th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.

The Hon'ble NGT vide order dated:31.01.2024 directed the Board to produce the guidelines based on which 'Consent to Establish' or 'Consent to Operate' was being issued to the Parboiled Rice Industries

The Hon'ble NGT heard the matter and posted the case for next hearing on 30.04.2024.

9. **WHEREAS**, vide reference 7th cited, the RO-Nalgonda Officials inspected the industry on 23.02.2024 and observed the following non-compliances:

1. The industry is operating Steam rice milling activity only.
2. The industry has submitted Bank Guarantee of Rs.1,00,000/- vide letter dt. 23.02.2023, which was expired on 22.02.2024.
3. During inspection boiler is in operation and the industry has provided MDC followed by Cyclone dust collector as APCE. During inspection it is observed that the industry has installed new chimney and old chimney dismantled. But the industry has not provided sampling port to conduct Stack monitoring.
4. The industry has developed greenery for some extent.

Analysis Data:

- As per the analysis report of AAQ monitoring conducted on 24.02.2024, the values of PM₁₀ is 85 µg/m³ against the standard 100 µg/m³, the value of SO₂ is 04 µg/m³ against the standard 80 µg/m³ & the value of NO₂ is 25 µg/m³ against the standard 80 µg/m³
 - The Board Officials carried out the Ambient Air Quality Monitoring on the top of the residential building of Sri Lakshmi Narayana, H.No.177, KLR Avenue Colony, Komarambanda Village, Kodad Mandal, Suryapet District. As per the analysis reports the values of PM₁₀ is 69 µg/m³ against standard 100 µg/m³, the value of SO₂ is 4 µg/m³ against the standard 80 µg/m³ and the value of NO₂ is 21 µg/m³ against the standard.
10. **WHEREAS**, vide reference 8th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 22.03.2024. The industry representative RO-Nalgonda Officials have attended the meeting.

I. The Committee noted the following non-compliances:

1. The industry is operating Steam rice milling activity only.
2. The industry has submitted Bank Guarantee of Rs.1,00,000/- vide letter dt. 23.02.2023, which was expired on 22.02.2024.
3. During inspection boiler is in operation and the industry has provided MDC followed by Cyclone dust collector as APCE. During inspection it is observed that the industry has installed new chimney and old chimney dismantled. But the industry has not provided sampling port to conduct Stack monitoring.
4. The industry has developed greenery for some extent.

- II. The industry representative informed that, they are operating steam rice only and they will provide port hole to the new stack within one month, they will develop the green belt in this monsoon and they will submit the revalidated Bank Guarantee within one week and requested for revocation of closure order.

After detailed discussions, the Committee recommended to issue Extension of Temporary revocation of Closure Order to your industry for a period of Six Months with certain directions to comply within one month and also directed the industry to submit the time bound action plan for installation sampling port to the new stack and development of green belt and submission of revalidated Bank Guarantee.

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** from the date of this order with the following directions to comply within one month:
1. The industry shall comply with all the CFO conditions issued by the Board.
 2. The industry shall regularly operate the ETP to meet the Board prescribed standards and the treated waste water shall be utilized for on land irrigation within the industry's premises and shall not discharge any waste water outside the premises under any circumstances.
 3. The industry shall maintain good housekeeping.
 4. The industry shall develop thick greenbelt around the boundary of the industry and also within the vacant places in this monsoon.
 5. The industry shall submit the revalidated the Bank Guarantee of Rs.1:0 Lakh within one week to the Board and shall revalidate the same from time to time till further orders from the Board.
 6. The industry shall not carryout operations without valid revocation of closure orders. Failing which the Board will be constraint to take action against the industry.
12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months from the date of this order.
13. These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
14. You are hereby directed to note that, should you misuse these orders to operate the industry violating any of the conditions mentioned above, your unit will be closed under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

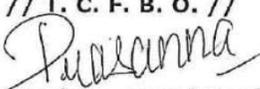
Sd/-
MEMBER SECRETARY

To
M/s. Sri Venkataramana Parboiled Modern Rice Mill,
Sy.No.230/1A & 230/2,
Komarabanda (V), Kodad (M),
Suryapet District.

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.
3. Concerned file.

// T. C. F. B. O. //



Senior Environmental Engineer
(Task Force, UH-IV)





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TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040-23887519

BY REGD. POST WITH ACK. DUE

**ORDERS ISSUED UNDER AIR (PREVENTION AND CONTROL OF POLLUTION)
ACT 1981 (AS AMENDED BY ACT 47 OF 1987)**

Order No.NLG-221/TSPCB/TF/HO/2024- 223

Dt:18.04.2024

C. Arko
DESPATCH NO:
DATE : 24 APR 2024

Sub : TSPCB - M/s. Sri Venkataramana Parboiled Modern Rice Mill, Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - **Extension of Temporary Revocation of Closure Order for a period Six Months- Orders Issued** - Reg.

Ref :

1. CFO Order dt.31.12.2018 validity upto 31.03.2028.
2. Closure Order dt.10.12.2019.
3. Temporary Revocation of Closure order No.NLG-221/TSPCB/UH-V/TF/2020-645, dt.25.08.2020.
4. Extension of Temporary Revocation of Closure Order dt. 11.01.2021, 07.07.2021, 27.01.2022, 17.08.2022 & 09.03.2023.
5. Industry representation letter dated 06.02.2024 for Permanent Revocation of Closure Order.
6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
7. Inspection of the industry by the Board Officials on 23.02.2024.
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2. **WHEREAS**, vide reference 1st cited, the industry has obtained CFO & HWA order vide dt.31.12.2018 with a validity period upto 31.03.2028.
3. **WHEREAS**, vide reference 2nd cited, the Board issued closure order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
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7. **WHEREAS**, vide reference 6th cited, the industry representation letter dated 06.02.2024 for Permanent Revocation of Closure Order.

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The Hon'ble NGT vide order dated:31.01.2024 directed the Board to produce the guidelines based on which 'Consent to Establish' or 'Consent to Operate' was being issued to the Parboiled Rice Industries

The Hon'ble NGT heard the matter and posted the case for next hearing on 30.04.2024.

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1. The industry is operating Steam rice milling activity only.
2. The industry has submitted Bank Guarantee of Rs.1,00,000/- vide letter dt. 23.02.2023, which was expired on 22.02.2024.
3. During inspection boiler is in operation and the industry has provided MDC followed by Cyclone dust collector as APCE. During inspection it is observed that the industry has installed new chimney and old chimney dismantled. But the industry has not provided sampling port to conduct Stack monitoring.
4. The industry has developed greenery for some extent.

Analysis Data:

- As per the analysis report of AAQ monitoring conducted on 24.02.2024, the values of PM₁₀ is 85 µg/m³ against the standard 100 µg/m³, the value of SO₂ is 04 µg/m³ against the standard 80 µg/m³ & the value of NO₂ is 25 µg/m³ against the standard 80 µg/m³
 - The Board Officials carried out the Ambient Air Quality Monitoring on the top of the residential building of Sri Lakshmi Narayana, H.No.177, KLR Avenue Colony, Komarambada Village, Kodad Mandal, Suryapet District. As per the analysis reports the values of PM₁₀ is 69 µg/m³ against standard 100 µg/m³, the value of SO₂ is 4 µg/m³ against the standard 80 µg/m³ and the value of NO₂ is 21 µg/m³ against the standard.
10. **WHEREAS**, vide reference 8th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 22.03.2024. The industry representative RO-Nalgonda Officials have attended the meeting.

I. The Committee noted the following non-compliances:

1. The industry is operating Steam rice milling activity only.
 2. The industry has submitted Bank Guarantee of Rs.1,00,000/- vide letter dt. 23.02.2023, which was expired on 22.02.2024.
 3. During inspection boiler is in operation and the industry has provided MDC followed by Cyclone dust collector as APCE. During inspection it is observed that the industry has installed new chimney and old chimney dismantled. But the industry has not provided sampling port to conduct Stack monitoring.
 4. The industry has developed greenery for some extent.
- II. The industry representative informed that, they are operating steam rice only and they will provide port hole to the new stack within one month, they will develop the green belt in this monsoon and they will submit the revalidated Bank Guarantee within one week and requested for revocation of closure order.

After detailed discussions, the Committee recommended to issue Extension of Temporary revocation of Closure Order to your industry for a period of Six Months with certain directions to comply within one month and also directed the industry to submit the time bound action plan for installation sampling port to the new stack and development of green belt and submission of revalidated Bank Guarantee.

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** from the date of this order with the following directions to comply within one month:
 1. The industry shall store the husk & boiler ash in closed rooms only and dispose the same regularly without stockpile. The industry shall not store the husk & ash openly.
 2. The industry shall provide port hole along with lader & platform to the new stack attached to the Boiler within one month.
 3. The industry shall operate Air Pollution Control Equipments regularly attached to the boiler to control the emissions.
 4. The industry shall spray the water on the approach road from the highway in regular intervals to avoid dust nuisance during the vehicular movement.
 5. The industry shall not cause any air pollution to the surrounding environment.
12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months from the date of this order.
13. These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
14. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Sri Venkataramana Parboiled Modern Rice Mill,
Sy.No.230/1A & 230/2,
Komarabanda (V), Kodad (M),
Suryapet District.

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.
3. Concerned file.

// T. C. F. B. O. //

S. Pralanna

Senior Environmental Engineer
(Task Force, UH-IV)



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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-221/TSPCB/TF/HO/2024-221

Dt:18.04.2024

Sub : TSPCB - M/s. Sri Venkataramana Parboiled Modern Rice Mill, Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - **Extension of Temporary Restoration of Power Supply for a period of Six Months- Orders Issued** - Reg.

COIR
DESPATCH NO:
DATE : 24 APR 2024

Ref : 1. Order No.NLG-221/TSPCB/TF/HO/2023-1920, dt.09.03.2023.
2. Hearing held on 22.03.2024.
3. Order No.NLG-221/TSPCB/TF/HO/2024- dt:18.04.2024.

* * * * *

In the 1st reference mentioned above, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 & under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 orders were issued to TSSPDCL to extend the power supply for a period of One Year to M/s. Sri Venkataramana Parboiled Modern Rice Mill, Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District.

In the 2nd reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 22.03.2024. After careful consideration of all the material facts of the case, it was decided to issue Extension of Temporary Revocation of Closure Orders to the industry for a period of Six Months. Accordingly, the Board issued Extension of Temporary Revocation of Closure Orders to the industry vide reference 3rd cited. A copy of the Extension of Temporary Revocation of Closure Order is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to extend the power supply to **M/s. Sri Venkataramana Parboiled Modern Rice Mill, Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District for a period of Six Months from the date of issue of this order** for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

**Sd/-
MEMBER SECRETARY**

To
The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Suryapet District.

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The E.E., TSPCB, Regional Office, Nalgonda with a direction to follow up for implementation of the orders.
3. Concerned file.

// T. C. F. B. O. //

Pravanna
Senior Environmental Engineer
(Task Force, UH-IV)

